

RATIFIED

Minutes of Meeting No.14/12 scheduled on 04.10.2011 of Norms Committee(NC-I) (DES.I Section)

The meeting No. 14/12 of the Norms Committee (NC-I) for the licensing year 2011-2012 was held on 03.10.2011 under the Chairmanship of Sh. N.P.S. Monga, Additional Director General of Foreign Trade to consider the applications under Duty Exemption / Remission Schemes (Chapter-4) of Foreign Trade Policy 2009-2014 / Handbook of Procedure Volume-I. The following Members of the Committee were present in the meeting: -

Sl.No	Name of the representatives & their Designation	Room No.	Telephone No.	Deptt.
1.	Sh B. C. Nayak, D.O.	429A	23063321 Extn.3318	DHI, U.B.
2.	Sh S.K. Jain, D.O.	429A	23063321 Extn.3318	DIPP, U.B.
3.	Sh. K.K. Funda, Asstt. Dir. (Mech)	736A		DC(MSME),N.B.
4.	Sh. G. Parthasarathi, Dy.DGFT	312	23061563 Extn.301	DGFT, U.B.
5.	Sh. B.K. Sachdeva, FTDO	404	23061562 Ext.265	DGFT, U.B.

1-The Committee considered the individual cases of the agenda of this meeting generated through the online system of NIC. The decisions taken thereon are as under: -

1	Case No.:27/11/80-ALC2/2011	Party Name:A RAYMOND FASTENERS INDIA PRIVATE LIMITED	Meet No/Date:14/80-ALC2/2011 04.10.2011	Status: Deferred
	HQ File :01/80/050/00239/AM12/	RLA File :31/24/040/00108/AM10/	Lic.No/Date:3110040031 23.09.2009	Defer Date:15.11.2011
	Decision : The Committee noted that the firm application has been sent to C&PC on dated 26.08.2011 for examination and comments. The Committee, therefore, decided to remind C&PC for offer their comments and to re-list the case on 15.11.2011.			

2	Case No.:3/37/80-ALC2/2009	Party Name:S.M.PULP PACKAGING PVT.LTD	Meet No/Date:14/80-ALC2/2011 04.10.2011	Status: Deferred
	HQ File :01/80/050/00562/AM10/	RLA File :05/24/040/00378/AM10/	Lic.No/Date:0510253563 27.11.2009	Defer Date:15.11.2011
	Decision : The Committee observed that the comments called for from Min. of Defence are yet to be received. The Committee, therefore, decided to remind them for expediting their comments within 15 days failing which Norms Committee will ratify the norms as applied for by the firm. The case may be re-listed on 15.11.2011.			

3	Case No.:16/2/80-ALC2/2011	Party Name:PNEUMAX PNEUMATIC INDIA PVT.LTD.	Meet No/Date:14/80-ALC2/2011 04.10.2011	Status: Deferred
	HQ File :01/80/050/00937/AM11/	RLA File :07/21/040/00491/AM11/	Lic.No/Date:0710074822 14.10.2010	Defer Date:15.11.2011
	Decision : The Committee decided to forward a copy of firm's reply dated 20.09.2011 to DHI for examination and comments. The case may be re-listed on 15.11.2011.			

4	Case No.:20/33/80-ALC2/2010	Party Name:BIRLA ERICSSON OPTICAL LTD.,	Meet No/Date:14/80-ALC2/2011 04.10.2011	Status: Deferred
	HQ File :01/80/050/00576/AM11/	RLA File :11/24/040/00051/AM11/	Lic.No/Date:1110023479 02.11.2010	Defer Date:15.11.2011
	Decision : The Committee observed that the firm's has not replied to the DIT's letter dated 20.12.2010 and their reminder dated 08.09.2011 with regard to technical details; specification sheets for export product. The Committee, therefore, decided to issue a final reminder to the firm for expediting the said information to DIT and this office failing which their case will be rejected without any further notice. The case may be re-listed on 15.11.2011.			

5	Case No.:3/33/80-ALC2/2010	Party Name:L&T - MHI TURBINE GENERATORS PVT.LTD.	Meet No/Date:14/80-ALC2/2011 04.10.2011	Status: Deferred
	HQ File :01/80/050/00559/AM11/	RLA File :03/95/040/00615/AM11/	Lic.No/Date:0310602242 22.11.2010	Defer Date:15.11.2011
	Decision : The Committee noted that the firm's reply dated 30.08.2011 has been sent to DHI on 19.09.2011 for examination and comments. The Committee decided to defer the case and to re-list the case on 15.11.2011.			

6	Case No.:8/33/80-ALC2/2010	Party Name: ZENITH PRECISION PVT LTD .,	Meet No/Date:14/80-ALC2/2011 04.10.2011	Status: Deferred
	HQ File :01/80/050/00564/AM11/	RLA File :07/24/040/00328/AM11/	Lic.No/Date:0710075606 24.11.2010	Defer Date:15.11.2011
	Decision : The Committee observed that the firm has not replied to this office letter dated 02.09.2011 calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice. The case may be re-listed on 15.11.2011			

7	Case No.:9/33/80-ALC2/2010	Party Name:ZENITH PRECISION PVT LTD .,	Meet No/Date:14/80-ALC2/2011 04.10.2011	Status: Deferred
	HQ File :01/80/050/00565/AM11/	RLA File :07/24/040/00329/AM11/	Lic.No/Date:0710075610 24.11.2010	Defer Date:15.11.2011
	Decision : The Committee observed that the firm has not replied to this office letter dated 02.09.2011 calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice. The case may be re-listed on 15.11.2011.			

	Case No.:35/36/80-ALC2/2010	Party Name:ANAND EXPORTS	Meet No/Date:14/80-ALC2/2011 04.10.2011	Status: Approved
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8	HQ File :01/80/050/00734/AM11/	RLA File :06/24/040/00042/AM11/	Lic.No/Date:0610019975 06.12.2010	
	Decision : As per the written comments of DHI received vide their U.O. Note No.3(145)09-TSW(B)559 dated 19.09.2011, the Committee decided to ratify the norms in respect of the subject advance authorization on net to net basis without any wastage. However, the description of export product may be amended to "super finished piston pin of roughness value Ra um 0.1 to 0.03". The RLA may take necessary action accordingly.			

9	Case No.:32/36/80-ALC2/2010	Party Name:AUTO TECH INDUSTRIES (INDIA) PVT. LTD.,	Meet No/Date:14/80-ALC2/2011 04.10.2011	Status: Approved
	HQ File :01/80/050/00731/AM11/	RLA File :04/24/040/00240/AM11/	Lic.No/Date:0410120014 21.12.2010	
Decision : As per the written comments of DC(MSME) received vide their U.O. Note No.30(194)2011-ME dated 07.09.2011, the Committee decided to ratify the norms in respect of the subject advance authorization as under:- 1. The import of components listed at Sl. No. 1, 2, 5, 6 and 7 to be allowed on Net to Net Basis with accountability clause. 2. Import item at Sl. No. 3 & 4 (Brass Rod 16mm dia/26mm dia) to be allowed after 2/3 rd recovery as 8028 Kg and 15,000 Kg respectively. The RLA may take necessary action accordingly.				

10	Case No.:33/36/80-ALC2/2010	Party Name:AUTO TECH INDUSTRIES (INDIA) PVT. LTD.,	Meet No/Date:14/80-ALC2/2011 04.10.2011	Status: Approved
	HQ File :01/80/050/00732/AM11/	RLA File :04/24/040/00239/AM11/	Lic.No/Date:0410120009 21.12.2010	
Decision : As per the written comments of DC(MSME) received vide their U.O. Note No.30(195)2010-ME dated 06.09.2011, the Committee decided to ratify the norms in respect of the subject advance authorization as under:- (i) Import item "Inserts" are allowed at 0.75% of FOB value. (ii) Other components are allowed on net to net basis with accountability clause. The RLA may take necessary action accordingly.				

11	Case No.:28/39/80-ALC2/2010	Party Name:MAN FORCE TRUCKS PRIVATE LIMITED	Meet No/Date:14/80-ALC2/2011 04.10.2011	Status: Deferred
	HQ File :01/80/050/00830/AM11/	RLA File :31/24/040/00119/AM11/	Lic.No/Date:3110046183 29.12.2010	Defer Date:15.11.2011
Decision : The Committee noted the deficiencies raised by DHI vide their U.O. Note No. 3(43)/10-TSW(B)/574 dated 26.09.2011 and decided to seek the clarification/details from the firm. The case may be re-listed on 15.11.2011.				

12	Case No.:11/39/80-ALC2/2010	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:14/80-ALC2/2011 04.10.2011	Status: Approved
	HQ File :01/80/050/00813/AM11/	RLA File :03/95/040/00733/AM11/	Lic.No/Date:0310608646 30.12.2010	
Decision : As per the written comments of DIPP received vide their U.O. Note dated 3.10.2011, the Committee decided to ratify the norms in respect of the subject advance authorization as under:- 1. Net empty weights of export products form Sl. No. 1 to 12 to be specified as 472.5 MT, 392 MT, 30 MT, 32 MT, 141 MT, 48 MT, 10.5 MT, 10.5 MT, 13.5 MT, 13.5 MT, 14.5 MT & 15 MT respectively.(Combined weight 1193 MT). 2. Import items at Sl. Nos. 1 to 4 shall be of relevant grade and thickness as contained in the export products 3. Import items at Sl. Nos. 5 & 6 shall be of relevant grade and dia. as contained in the export products. 4. Quantities of import items at from Sl. No 1 to 4 to be allowed as applied for inclusive of a wastage of 5 %. 5. Quantity of import item at Sl. No. 5 to be allowed as 194100 Mtrs. (182.79 MT) inclusive of a wastage of 2%. 6. Quantity of import item at Sl. No. 6 to be allowed as 10300 Mtrs. (9.81 MT) inclusive of a wastage of 2%. 7. Weights of 545.6 MT, 21.93 MT, 0.7 MT & 2.01 MT to be specified with the quantities of import items at Sl. Nos. 7, 8, 9 & 10 respectively and the same to be allowed on net to net basis. 8. Quantities of import items at Sl. Nos. 11, 13 & 14 (welding Consumables) to be allowed as 51850 Kgs., 5200 Kgs., & 56780 Kgs. respectively. 9. Quantity of import item at Sl. No. 12 (welding Electrodes) to be allowed as applied for i.e. 15000 Kgs. 10. Import of components to be allowed with accountability clause The RLA may take necessary action accordingly.				

13	Case No.:26/38/80-ALC2/2010	Party Name:INVENSYS INDIA PVT., LTD.,	Meet No/Date:14/80-ALC2/2011 04.10.2011	Status: Deferred
	HQ File :01/80/050/00796/AM11/	RLA File :03/94/040/00885/AM11/	Lic.No/Date:0310609488 05.01.2011	Defer Date:15.11.2011
Decision : The Committee observed that the comments called for from DIT are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 15.11.2011.				

14	Case No.:30/39/80-ALC2/2010	Party Name:L&T-MHI BOILERS PVT. LTD.	Meet No/Date:14/80-ALC2/2011 04.10.2011	Status: Deferred
	HQ File :01/80/050/00832/AM11/	RLA File :03/95/040/00765/AM11/	Lic.No/Date:0310609444 05.01.2011	Defer Date:15.11.2011
Decision : The representative of the DHI informed the Committee that the case is under examination. The Committee, therefore, decided to defer the case and to				

	re-list the case on 15.11.2011			
15	Case No.:10/36/80-ALC2/2010	Party Name:SEC INDUSTRIES PVT.LTD.,	Meet No/Date:14/80-ALC2/2011 04.10.2011	Status: Deferred
	HQ File :01/80/050/00709/AM11/	RLA File :09/24/040/00442/AM11/	Lic.No/Date:0910045076 07.01.2011	Defer Date:15.11.2011
	Decision : The Committee observed that the comments called for from Min. of Defence are yet to be received. The Committee, therefore, decided to remind them for expediting their comments within 15 days failing which Norms Committee will ratify the norms as applied for by the firm. The case may be re-listed on 15.11.2011.			
16	Case No.:3/39/80-ALC2/2010	Party Name:L&T-MHI BOILERS PVT. LTD.	Meet No/Date:14/80-ALC2/2011 04.10.2011	Status: Deferred
	HQ File :01/80/050/00805/AM11/	RLA File :03/95/040/00774/AM11/	Lic.No/Date:0310610650 12.01.2011	Defer Date:15.11.2011
	Decision : The representative of the DHI informed the Committee that the case is under examination. The Committee, therefore, decided to defer the case and to re-list the case on 15.11.2011			
17	Case No.:13/39/80-ALC2/2010	Party Name:L&T-MHI BOILERS PVT. LTD.	Meet No/Date:14/80-ALC2/2011 04.10.2011	Status: Deferred
	HQ File :01/80/050/00815/AM11/	RLA File :03/95/040/00824/AM11/	Lic.No/Date:0310610931 13.01.2011	Defer Date:15.11.2011
	Decision : The representative of the DHI informed the Committee that the case is under examination. The Committee, therefore, decided to defer the case and to re-list the case on 15.11.2011			
18	Case No.:18/36/80-ALC2/2010	Party Name:PRECISION AUTOMATION AND ROBOTICS INDIA LTD.	Meet No/Date:14/80-ALC2/2011 04.10.2011	Status: Deferred
	HQ File :01/80/050/00717/AM11/	RLA File :31/21/040/00312/AM11/	Lic.No/Date:3110046436 14.01.2011	Defer Date:15.11.2011
	Decision : The Committee noted that 2nd deficiency letter of DHI has been sent to the firm on 28.09.2011 to furnish the requisite information. It is therefore decided to await the firm's reply and to re-list the case on 15.11.2011.			
19	Case No.:17/39/80-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:14/80-ALC2/2011 04.10.2011	Status: Deferred
	HQ File :01/80/050/00819/AM11/	RLA File :61/24/040/00074/AM11/	Lic.No/Date:6110000553 25.01.2011	Defer Date:15.11.2011
	Decision : The Committee noted the written comments of DHI received vide their U.O. Note No.3(69)/10-TSW(B)/416 dated 01.08.2011 and decided to consider the case in the next meeting. The case may be re-listed on 15.11.2011.			
20	Case No.:29/39/80-ALC2/2010	Party Name:PNEUMAX PNEUMATIC INDIA PVT.LTD.	Meet No/Date:14/80-ALC2/2011 04.10.2011	Status: Deferred
	HQ File :01/80/050/00831/AM11/	RLA File :07/21/040/00757/AM11/	Lic.No/Date:07100 25.01.2011	Defer Date:15.11.2011
	Decision : The representative of the DHI informed the Committee that the case is under examination. The Committee, therefore, decided to defer the case and to re-list the case on 15.11.2011			
21	Case No.:23/39/80-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:14/80-ALC2/2011 04.10.2011	Status: Deferred
	HQ File :01/80/050/00825/AM11/	RLA File :61/24/040/00078/AM11/	Lic.No/Date:6110000557 03.02.2011	Defer Date:15.11.2011
	Decision : The Committee noted the written comments of DHI received vide their U.O. Note No.3(69)/10-TSW(B)/416 dated 01.08.2011 and decided to consider the case in the next meeting. The case may be re-listed on 15.11.2011.			
22	Case No.:1/11/85-ALC3/2011	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:14/80-ALC2/2011 04.10.2011	Status: Deferred
	HQ File :01/85/050/00057/AM12/	RLA File :04/24/040/00296/AM11/	Lic.No/Date:0410121516 10.02.2011	Defer Date:15.11.2011
	Decision : On the recommendation of the representative of DHI present in the meeting, the Committee decided to call for the following information/clarification from the firm and to re-list the case on 15.11.2011:- 1. Serial no 5 & 11 of Standard Deficiency Format for each export product separately. 2. Quantity of seamless and welded pipes separately both in weight and length for each type of steel i.e. CS, AS and SS. 3. Specific items manufactured from the raw materials proposed for import indicating their gross weight & net weight. 4. Reason of import of SS Plates when it is not imported in similar other requests.			
23	Case No.:2/39/80-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:14/80-ALC2/2011 04.10.2011	Status: Deferred
	HQ File :01/80/050/00804/AM11/	RLA File :04/24/040/00257/AM11/	Lic.No/Date:0410121550 11.02.2011	Defer Date:15.11.2011
	Decision : The Committee noted that firm's reply has been sent to DHI on 05.09.2011 and decided to defer the case. The case may be re-listed on 15.11.2011.			

24	Case No.: 10/5/80-ALC2/2011	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:14/80-ALC2/2011 04.10.2011	Status: Deferred
	HQ File :01/80/050/00046/AM12/	RLA File :09/24/040/00479/AM11/	Lic.No/Date:0910045519 11.02.2011	Defer Date:15.11.2011
	Decision : The Committee decided to forward a copy of firm's reply dated 27.09.2011 to DIPP for examination and comments. The case may be re-listed on 15.11.2011.			

25	Case No.: 31/39/80-ALC2/2010	Party Name:SAVAS ENGINEERING COMPANY PVT. LTD.	Meet No/Date:14/80-ALC2/2011 04.10.2011	Status: Deferred
	HQ File :01/80/050/00833/AM11/	RLA File :31/24/040/00249/AM11/	Lic.No/Date:3110046929 15.02.2011	Defer Date:15.11.2011
	Decision : The Committee noted that R.A. neither reported the status of the case nor forwarded the four sets of firm's application despite 5 reminders. Further, a letter sent to the firm was received undelivered. The Committee, therefore, decided to inform the R.A. about undelivered letter and request them to confirm whether the Advance Authorization of the firm requires to be considered or closed by NC-I. The case may be re-listed on 15.11.2011.			

26	Case No.: 32/39/80-ALC2/2010	Party Name:MOTHERSON SUMI SYSTEMS LTD	Meet No/Date:14/80-ALC2/2011 04.10.2011	Status: Approved
	HQ File :01/80/050/00834/AM11/	RLA File :05/24/040/00381/AM11/	Lic.No/Date:0510284047 15.02.2011	
	Decision : As per the written comments of C&PC received vide their O.M. No.46011/106/2007-PC-II dated 16.08.2011, the Committee decided to ratify the norms in respect of the subject advance authorization as under:-			

Item to be Exported	Quantity
Parts of automobiles (Grab Handle Rear RH/LH Pastel, Grab Handle front LH/RH Pastel)	1 No.
Raw-material Recommended for Import	Quantity
For 1 Kg weight of Polypropylene content in the export product	
(i) Polypropylene Granules	1.025 kg
(ii) Master Batch	0.025 kg.

The RLA may take necessary action accordingly.

27	Case No.: 33/39/80-ALC2/2010	Party Name:NOV SARA INDIA PRIVATE LIMITED	Meet No/Date:14/80-ALC2/2011 04.10.2011	Status: Closed
	HQ File :01/80/050/00835/AM11/	RLA File :61/24/040/00080/AM11/	Lic.No/Date:6110000561 15.02.2011	
	Decision : The Committee noted that RA neither reported the status of the case nor forwarded the four set of application in response to this office letter and subsequent its reminder. The Committee presumed that ratification of norms of the subject authorization is not required and the case may be closed on the part of NC.			

The Regional Authority may take necessary action accordingly.

28	Case No.: 34/39/80-ALC2/2010	Party Name:PREMIER INDUSTRIAL CORPORATION LIMITED	Meet No/Date:14/80-ALC2/2011 04.10.2011	Status: Approved
	HQ File :01/80/050/00836/AM11/	RLA File :03/95/040/00799/AM11/	Lic.No/Date:0310616498 17.02.2011	
	Decision : As per the written comments of DC(MSME) received vide their U.O. Note No.30(62)2011-ME dated 09.09.2011, the Committee decided to ratify the norms on repeat basis as per Advancer Authorization No. 0310616525 dated 17.02.2011 approved by NC-II in Meeting No. 13/81 dated 21.06.2011.			

The RLA may take necessary action accordingly.

29	Case No.: 36/39/80-ALC2/2010	Party Name:TRF LIMITED,	Meet No/Date:14/80-ALC2/2011 04.10.2011	Status: Deferred
	HQ File :01/80/050/00838/AM11/	RLA File :02/24/040/00255/AM10/	Lic.No/Date:0210154977 18.02.2011	Defer Date:15.11.2011
	Decision : The Committee decided again forward a copy of complete set of firm's application along with a copy of advance licence issued by R.A. to DHI and to re-list the case on 15.11.2011.			

30	Case No.: 41/39/80-ALC2/2010	Party Name:SEC INDUSTRIES PVT.LTD.,	Meet No/Date:14/80-ALC2/2011 04.10.2011	Status: Deferred
	HQ File :01/80/050/00843/AM11/	RLA File :09/24/040/00524/AM11/	Lic.No/Date:0910045585 18.02.2011	Defer Date:15.11.2011
	Decision : Ministry of Defence informed vide their letter dated 29.09.2011 that they have not received the firm's application. The Committee decided to forward a copy of firm's application to Ministry of Defence for examination and comments. The case may be re-listed on 15.11.2011.			

31	Case No.: 42/39/80-ALC2/2010	Party Name:L&T-MHI BOILERS PVT. LTD.	Meet No/Date:14/80-ALC2/2011 04.10.2011	Status: Deferred
	HQ File :01/80/050/00844/AM11/	RLA File :03/95/040/00874/AM11/	Lic.No/Date:0310616717 18.02.2011	Defer Date:15.11.2011

Decision : The representative of the DHI informed the Committee that the case is under examination. The Committee, therefore, decided to defer the case and to re-list the case on 15.11.2011

32	Case No.: 18/5/80-ALC2/2011	Party Name:SPRAY ENGINEERING DEVICES LTD.,	Meet No/Date:14/80-ALC2/2011 04.10.2011	Status: Deferred
	HQ File :01/80/050/00054/AM12/	RLA File :22/24/040/00094/AM11/	Lic.No/Date:2210011010 18.02.2011	Defer Date:15.11.2011
	Decision : The representative of the DHI informed the Committee that the case is under examination. The Committee, therefore, decided to defer the case and to re-list the case on 15.11.2011			

33	Case No.: 40/39/80-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:14/80-ALC2/2011 04.10.2011	Status: Deferred
	HQ File :01/80/050/00842/AM11/	RLA File :04/24/040/00231/AM11/	Lic.No/Date:0410121741 21.02.2011	Defer Date:15.11.2011
	Decision : The Committee noted the written comments of DHI received vide their U.O. Note 29.09.2011 and decided that the firm may be asked to furnish the following details:- (1) Item No. 1: Details and requirement Engg. Drawing; (2) Item No. 21: Relevant Details and specific use of the items as it does not form the part of export product. The case may be re-listed on 15.11.2011.			

34	Case No.: 47/39/80-ALC2/2010	Party Name:BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:14/80-ALC2/2011 04.10.2011	Status: Deferred
	HQ File :01/80/050/00849/AM11/	RLA File :05/23/040/00328/AM11/	Lic.No/Date:0510284479 22.02.2011	Defer Date:15.11.2011
	Decision : The Committee noted that the firm's reply has been sent to DHI on 13.09.2011 for examination. The Committee, therefore, decided to defer the case and to re-list the case on 15.11.2011			

35	Case No.: 48/39/80-ALC2/2010	Party Name:BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:14/80-ALC2/2011 04.10.2011	Status: Deferred
	HQ File :01/80/050/00850/AM11/	RLA File :05/23/040/00330/AM11/	Lic.No/Date:0510284482 22.02.2011	Defer Date:15.11.2011
	Decision : The Committee noted that the firm's reply has been sent to DHI on 14.09.2011 for examination. The Committee, therefore, decided to defer the case and to re-list the case on 15.11.2011			

36	Case No.: 25/1/81-ALC2/2011	Party Name:WEBB INDIA PVT. LTD	Meet No/Date:14/80-ALC2/2011 04.10.2011	Status: Deferred
	HQ File :01/81/050/00604/AM11/	RLA File :07/24/040/00485/AM11/	Lic.No/Date:0710077830 04.03.2011	Defer Date:15.11.2011
	Decision : The Committee noted that a deficiency letter has been sent to the firm on 26.09.2011 to furnish the requisite information. It is therefore decided to await the firm's reply and to re-list the case on 15.11.2011.			

37	Case No.: 14/5/80-ALC2/2011	Party Name:TRF LIMITED,	Meet No/Date:14/80-ALC2/2011 04.10.2011	Status: Approved
	HQ File :01/80/050/00050/AM12/	RLA File :02/24/040/00217/AM11/	Lic.No/Date:0210156165 15.03.2011	
	Decision : As per the written comments of DHI received vide their U.O. Note No.3 (05)10/TSW(B)515 dated 14.09.2011, the Committee decided to ratify the norms in respect of the subject advance authorization as under:- Import 1. Item no 1(i & ii)- Hydraulic motors are components & to be allowed under GN-4. 2. Item no 2 & 3- are spares & to be allowed under spares policy. The RLA may take necessary action accordingly.			

38	Case No.: 16/5/80-ALC2/2011	Party Name:TRF LIMITED,	Meet No/Date:14/80-ALC2/2011 04.10.2011	Status: Rejected
	HQ File :01/80/050/00052/AM12/	RLA File :02/24/040/00224/AM11/	Lic.No/Date:0210156322 18.03.2011	
	Decision : The Committee decided to reject the case on the ground that the firm did not furnish any reply with reference to this office letter dated 25.07.2011 and subsequent reminder 02.09.2011 calling for certain information, in the absence of which, it was not possible to decide the requirement of inputs. The RLA may take necessary action accordingly.			

39	Case No.: 17/5/80-ALC2/2011	Party Name:TRF LIMITED,	Meet No/Date:14/80-ALC2/2011 04.10.2011	Status: Rejected
	HQ File :01/80/050/00053/AM12/	RLA File :02/24/040/00223/AM11/	Lic.No/Date:0210156321 18.03.2011	
	Decision : The Committee decided to reject the case on the ground that the firm did not furnish any reply with reference to this office letter dated 25.07.2011 and subsequent reminder 02.09.2011 calling for certain information, in the absence of which, it was not possible to decide the requirement of inputs. The RLA may take necessary action accordingly.			

40	Case No.:9/2/80-ALC2/2011	Party Name:THERMAX LTD.,	Meet No/Date:14/80-ALC2/2011 04.10.2011	Status: Deferred
	HQ File :01/80/050/00930/AM11/	RLA File :31/24/040/00273/AM11/	Lic.No/Date:3110047467 21.03.2011	Defer Date:15.11.2011
	Decision : The Committee noted that a deficiency letter has been sent to the firm on 21.09.2011 to furnish the requisite information. It is therefore decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice. The case may be re-listed on 15.11.201.			
41	Case No.:31/5/80-ALC2/2011	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:14/80-ALC2/2011 04.10.2011	Status: Withdrawn
	HQ File :01/80/050/00067/AM12/	RLA File :07/24/040/00516/AM11/	Lic.No/Date:0710078146 21.03.2011	
	Decision : The Committee noted that the case has already been approved in Meeting No. 11/11 dated 08.03.2011. Accordingly case has been withdrawn.			
42	Case No.:11/2/80-ALC2/2011	Party Name:GL&V INDIA PRIVATE LIMITED	Meet No/Date:14/80-ALC2/2011 04.10.2011	Status: Approved
	HQ File :01/80/050/00932/AM11/	RLA File :31/24/040/00283/AM11/	Lic.No/Date:3110047508 23.03.2011	
	Decision : The Committee deliberated the written comments of DHI received vide their U.O. Note No.3/25/11-TSW(B)544 dated 16.09.2011 and decided to ratify the norms in respect of the subject advance authorization as under:- Export The export Weight is 8281 Kg and the same may be incorporated in the licence. Import 1. Item No. 1 to 3: are components and to be allowed under GN-4 with accountability clause. 2. Item No. 4- Steel plate – Import of 4852 Kg of steel plates to be allowed with 8% wastage along with 1/3 rd recovery from the wastage. The RLA may take necessary action accordingly.			
43	Case No.:14/2/80-ALC2/2011	Party Name:BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:14/80-ALC2/2011 04.10.2011	Status: Deferred
	HQ File :01/80/050/00935/AM11/	RLA File :05/23/040/00367/AM11/	Lic.No/Date:0510286717 23.03.2011	Defer Date:15.11.2011
	Decision : The representative of the DHI informed the Committee that the case is under examination. The Committee, therefore, decided to defer the case and to re-list the case on 15.11.2011			
44	Case No.:5/5/80-ALC2/2011	Party Name:ALSTOM PROJECTS INDIA LIMITED,	Meet No/Date:14/80-ALC2/2011 04.10.2011	Status: Rejected
	HQ File :01/80/050/00041/AM12/	RLA File :03/94/040/01140/AM11/	Lic.No/Date:0310623219 24.03.2011	
	Decision : The Committee decided to reject the case on the ground that the firm did not furnish any reply with reference to this office letter dated 15.07.2011 and subsequent reminder 25.08.2011 calling for certain information, in the absence of which, it was not possible to decide the requirement of inputs. The RLA may take necessary action accordingly.			
45	Case No.:6/2/80-ALC2/2011	Party Name:METSO POWER INDIA PRIVATE LIMITED	Meet No/Date:14/80-ALC2/2011 04.10.2011	Status: Deferred
	HQ File :01/80/050/00927/AM11/	RLA File :04/24/040/00350/AM11/	Lic.No/Date:0410122852 25.03.2011	Defer Date:15.11.2011
	Decision : The representative of the DHI informed the Committee that they have received the firm's reply on 07.09.2011 and case is under study. The Committee, therefore, decided to defer the consideration and to re-list the case on 15.11.2011.			
46	Case No.:3/2/80-ALC2/2011	Party Name:AYAAPPA CNC PVT.LTD,	Meet No/Date:14/80-ALC2/2011 04.10.2011	Status: Deferred
	HQ File :01/80/050/00003/AM12/	RLA File :07/24/040/00547/AM11/	Lic.No/Date:0710078428 29.03.2011	Defer Date:15.11.2011
	Decision : The Committee decided to forward a copy of firm's reply dated 27.09.2011 to DC(MSME) for examination and comments. The case may be re-listed on 15.11.2011.			
47	Case No.:19/2/80-ALC2/2011	Party Name:STARION INDIA PLTD	Meet No/Date:14/80-ALC2/2011 04.10.2011	Status: Deferred
	HQ File :01/80/050/00940/AM11/	RLA File :31/24/040/00278/AM11/	Lic.No/Date:3110047653 31.03.2011	Defer Date:15.11.2011
	Decision : The Committee observed that the firm's has not replied to the DIT's letter dated 30.06.2011 and their reminder dated 13.09.2011 with regard to description of the end product where the export product would be used and the justification for the wastage involved in the manufacturing process as the wastage seems to be on the higher side. The Committee, therefore, decided to issue a final reminder to the firm for expediting the said information to DIT and this office failing which their case will be rejected without any further notice. The case may be re-listed on 15.11.2011.			
	Case No.:13/5/80-ALC2/2011	Party Name:TDW INDIA LTD.,	Meet No/Date:14/80-ALC2/2011 04.10.2011	Status: Deferred
	HQ File :01/80/050/00049/AM12/	RLA File :34/24/040/00338/AM11/	Lic.No/Date:3410029836 01.04.2011	Defer Date:15.11.2011

48	Decision : On the recommendation of the representative of DIPP present in the meeting, the Committee decided to call for the following information/clarification from the firm and to re-list the case on 15.11.2011:- 1. Specific use of import items in export products i.e. whether for testing & Inspection or as components. 2. Information is respect of Sl. No. 3 of Standard Deficiency Format. 3. Justification for the quantities of import items		
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49	Case No.:21/5/80-ALC2/2011	Party Name:R.D.ENGINEERS (INDIA) PVT.LTD.	Meet No/Date:14/80-ALC2/2011 04.10.2011	Status: Rejected
	HQ File :01/80/050/00057/AM12/	RLA File :03/95/040/00004/AM12/	Lic.No/Date:0310625116 05.04.2011	
	Decision : The Committee decided to reject the case on the ground that the firm did not furnish any reply with reference to this office letter dated 15.07.2011 and subsequent reminder 25.08.2011 calling for certain information, in the absence of which, it was not possible to decide the requirement of inputs. The RLA may take necessary action accordingly.			

50	Case No.:18/8/80-ALC2/2011	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:14/80-ALC2/2011 04.10.2011	Status: Deferred
	HQ File :01/80/050/00166/AM12/	RLA File :61/24/040/00001/AM12/	Lic.No/Date:6110000602 18.04.2011	Defer Date:15.11.2011
	Decision : On the recommendation of the representative of DHI present in the meeting, the Committee decided to call for the following information/clarification from the firm and to re-list the case on 15.11.2011:- 1. Input Weight of each casting/forging and corresponding finished weight. (Item wise) 2. Use of each component proposed for import in the manufacture of export product. 3. Serial no 4, 5, 9 & 11 of Standard Deficiency Format export product wise. 4. Identification of insulating material proposed for import & their total price. 5. The firm may indicate if any license of above rating has been issued /ratified. 6. Usage & dimensional range of Raw material +representative calculations.			

51	Case No.:12/3/80-ALC2/2011	Party Name:CHANG YUN INDIA LTD.,	Meet No/Date:14/80-ALC2/2011 04.10.2011	Status: Deferred
	HQ File :01/80/050/00017/AM12/	RLA File :05/23/040/00022/AM12/	Lic.No/Date:0510288459 20.04.2011	Defer Date:15.11.2011
	Decision : The Committee noted that a DHI's deficiency letter has been sent to the firm on 28.09.2011 to furnish the requisite information. It is therefore decided to await the firm's reply and to re-list the case on 15.11.2011.			

52	Case No.:12/5/80-ALC2/2011	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:14/80-ALC2/2011 04.10.2011	Status: Approved
	HQ File :01/80/050/00048/AM12/	RLA File :03/95/040/00021/AM12/	Lic.No/Date:0310627869 25.04.2011	
	Decision : As per the written comments of DIPP received vide their U.O. Note dated 3.10.2011, the Committee decided to ratify the norms in respect of the subject advance authorization as under:- 1. Net empty weight of 189.72 MT to be specified with the quantity of export product. 2. Import items at Sl. Nos. 1 & 2 shall be of relevant grade and thickness as contained in the export product. 3. Quantities of import items at from Sl. No 1 & 2 to be allowed as applied for i.e. 160000 Kgs. & 23000 Kgs. respectively inclusive of a wastage of 5 %. 4. Quantities of import item at from Sl. No 3 to be allowed as under on net to net basis: a) Hemispherical Heads: 2 Nos. (5.4 MT) b) Test Coupons: 4 Nos. (0.2 MT) 5. Weights of 3333 Kgs., 250 Kgs., 2500 Kgs. & 510 Kgs. to be specified with the quantities of import items at Sl. Nos. 4, 6, 7 & 9 respectively and the same to be allowed on net to net basis. 6. Import item at Sl. No. 5 shall be of relevant grade and dia. as contained in the export product. 7. Quantity of import item at Sl. No. 5 to be allowed as 70 Mtrs. (3000 Kgs.) inclusive of a wastage of 2 %. 8. Quantity of import item at Sl. No. 8 to be allowed on net to net basis. 9. Import item at Sl. No. 9 to be supplied with the export product. 10. Quantities of import items at Sl. Nos. 10, 11 & 12 (welding Consumables) to be allowed as 1018 Kgs., 2764 Kgs., & 2764 Kgs. respectively. 11. Import of components to be allowed with accountability clause The RLA may take necessary action accordingly.			

53	Case No.:34/5/80-ALC2/2011	Party Name:MOTHERSON SUMI SYSTEMS LTD	Meet No/Date:14/80-ALC2/2011 04.10.2011	Status: Approved
	HQ File :01/80/050/00070/AM12/	RLA File :05/24/040/00019/AM12/	Lic.No/Date:0510288670 26.04.2011	
	Decision : As per the written comments of DHI received vide their U.O. Note No.3(61)10-TSW(B)512 dated 14.09.2011, the Committee decided to ratify the norms in respect of the subject advance authorization on repeat basis as per Advance Authorization License No. 0510261287 dt 26-03-2010 approved by NC in its meeting No. 26/11 held on 28-09-2010. The RLA may take necessary action accordingly.			

54	Case No.:19/8/80-ALC2/2011	Party Name:AVASARALA TECHNOLOGIES LIMITED,	Meet No/Date:14/80-ALC2/2011 04.10.2011	Status: Deferred
	HQ File :01/80/050/00167/AM12/	RLA File :07/21/040/00896/AM11/	Lic.No/Date:0710078776 26.04.2011	Defer Date:15.11.2011
	Decision : As per deficiency letter dated 03.10.2011 received from DIPP, the Committee decided to call for the following information/clarification from the firm and to re-list the case on 15.11.2011:-			

7	and to re-list the case on 13.11.2011:-
	1. Information is respect of Sl. No. 3 of Standard Deficiency Format. 2. Details of manufacturing activities. 3. Quantity of import item at Sl. No. 3 in litres. 4. Justification for the quantities of import items.

	Case No.:3/8/80-ALC2/2011	Party Name:PARIXIT INDUSTRIES LTD.	Meet No/Date:14/80-ALC2/2011 04.10.2011	Status: Approved
	HQ File :01/80/050/00151/AM12/	RLA File :08/24/040/00382/AM11/	Lic.No/Date:0810098640 27.04.2011	
55	Decision : As per the written comments of C&PC received vide their O.M. No.46011/48/2010-PC-II dated 09.12.2010, the Committee decided to ratify the norms in respect of the subject advance authorization on repeat basis as per Advance Authorization License No. 03410026404 dated 18.02.2010 approved by NC in its meeting No. 01/12 held on 05-04-2011. The RLA may take necessary action accordingly.			

	Case No.:32/5/80-ALC2/2011	Party Name:AUTO TECH INDUSTRIES (INDIA) PVT. LTD.,	Meet No/Date:14/80-ALC2/2011 04.10.2011	Status: Rejected
	HQ File :01/80/050/00068/AM12/	RLA File :04/24/040/00001/AM12/	Lic.No/Date:0410123667 29.04.2011	
56	Decision : The Committee decided to reject the case on the ground that the firm did not furnish any reply with reference to this office letter dated 15.07.2011 and subsequent reminder 25.08.2011 calling for certain information, in the absence of which, it was not possible to decide the requirement of inputs. The RLA may take necessary action accordingly.			

	Case No.:33/5/80-ALC2/2011	Party Name:AUTO TECH INDUSTRIES (INDIA) PVT. LTD.,	Meet No/Date:14/80-ALC2/2011 04.10.2011	Status: Approved
	HQ File :01/80/050/00069/AM12/	RLA File :04/24/040/00014/AM12/	Lic.No/Date:0410123666 29.04.2011	
57	Decision : As per the written comments of DC(MSME) received vide their U.O. Note No.30(20)2011-ME dated 06.09.2011, the Committee decided to ratify the norms in respect of the subject advance authorization as under:- (i) The import of components listed at Sl. No. 1, 2, 5, 6 and 7 to be allowed on net to net basis with accountability clause (ii) Item at Sl. No 3 & 4 (Brass Rod 16mm dia/26mm dia) to be allowed after 2/3 rd recovery as 8028 Kg and 15,000 Kg respectively. The RLA may take necessary action accordingly.			

58

Case No.:1/5/80-ALC2/2011	Party Name:SDL AUTO PLTD.	Meet No/Date:14/80-ALC2/2011 04.10.2011	Status: Approved
HQ File :01/80/050/00037/AM12/	RLA File :05/24/040/00451/AM11/	Lic.No/Date:0510290096 06.05.2011	

Decision : As per the written comments of DC(MSME) received vide their U.O. Note No.30(28)2011-ME dated 24.08.2011, the Committee decided to ratify the norms in respect of the subject advance authorization as under:-

Import of relevant CRSS Coil annealed to be allowed after taking one third recovery as under:-

S.No	Export Product	Wastage allowed after 1/3 rd recovery	Qty of Imported input
1	Baffle Side Outlet-2000 Nos 1605774-A	203 %	3,424.00 Kg

2.	Baffle Side Outlet-2000Nos 1605776-A	57 %	1,452.00 Kg
3	Inner End plate- 2400 Nos 1606021-A	50%	9,666.00 Kg
4.	Baffle-2500 Nos 1605943-A	71%	11,889.00 Kg
5	Boden-9900 Nos 240609	67%	5,584.00 Kg
6	Shell-3000 Nos 242878	76%	4,915.00 Kg
7	Innenschalen-500 –Nos 180347	37%	208.00 Kg
8	Innenschalen-500 –Nos 180347	37%	208.00 Kg
9	Innenschalen-500 –Nos 180347	37%	208.00 Kg
	TOTAL quantity of Import		37,554.00 Kg

The RLA may take necessary action accordingly.

59	Case No.:22/5/80-ALC2/2011	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:14/80-ALC2/2011 04.10.2011	Status: Approved
	HQ File :01/80/050/00058/AM12/	RLA File :03/95/040/00022/AM12/	Lic.No/Date:0310630348 10.05.2011	
	Decision : As per the written comments of DIPP received vide their U.O. Note dated 3.10.2011, the Committee decided to ratify the norms in respect of the subject advance authorization as under:- 1. Net empty export weight of 1030.3 MT to be specified with the quantity of export product. 2. Import items at Sl. Nos. 1 to 4 shall be of relevant grade and thickness as contained in the export product. 3. Import items at Sl. No. 5 to 8 shall be of relevant grade and dia. as contained in the export product. 4. Word “Relevant” to be prefixed with the description of import item at Sl. No. 21. 5. Quantity of import item at Sl. No. 1 to be allowed as 17300 Kgs. inclusive of 5 % wastage as claimed by the firm. 6. Quantity of import item at Sl. No. 2 to be allowed as applied for i.e. 10000 Kgs. inclusive of 2 % wastage.			

7. Quantity of import item at Sl.No. 3 to be allowed as applied for i.e. 586000 Kgs. inclusive of 7.7 % wastage after taking 1/3rd recovery.
8. Quantity of import item at Sl. No. 4 to be allowed as 14928 Kgs. inclusive of 3 % wastage.
9. Quantity of import item at Sl.No. 5 to be allowed as 15664 mtrs.(135518 Kgs.) inclusive of 2 % wastage.
10. Quantity of import item at Sl.No. 6 to be allowed as 650 mtrs.(10000 Kgs.) inclusive of 2 % wastage.
11. Quantity of import item at Sl.No. 7 to be allowed as applied for i.e. 25500 Kgs. inclusive of 2 % wastage.
12. Quantity of import item at Sl.No. 8 to be allowed as applied for i.e. 2550 Kgs. inclusive of 2 % wastage.
13. Quantity of import item at Sl.No. 9 to be allowed as 2854 Nos.on net to net basis. Its duty free weight may be restricted to 164550 Kgs. inclusive of 6.3 % wastage after 20% recovery.
14. Quantity of import item at Sl.No. 10 to be allowed as 372 Nos.(8311 Kgs.) on net to net basis.
15. Weights of 3500 Kgs., 3500 Kgs., 8000 Kgs., 500 Kgs., 4000 Kgs., 600 Kgs., 300 Kgs. & 600 Kgs. to be specified with the quantities of import items at S.Nos. 11, 12, 13, 14, 24, 25, 29 & 30 respectively and their quantities to be allowed on net to net basis.
16. Quantities of import items at Sl.Nos. 15, 16, 17 & 18 (Welding Consumables) to be allowed as 19814 Kgs., 19292 Kgs., 7821 Kgs. & 27113 Kgs. respectively.
17. Weights of 1200 Kgs. and 1000 Kgs. to be specified with the quantities of import item at Sl. No. 19 and 20 respectively. Quantities of these items to be

17. Weights of 1200 kg. and 1000 kg. to be specified with the quantities of import item at Sl. Nos. 22 and 23 respectively. Quantities of these items to be allowed on net to net basis and spares as per policy for spares.
18. Quantity of import item at S.No.21 may be allowed as 84615 Kgs. inclusive of 10% wastage.
19. Quantities of import items at Sl. Nos. 22 & 23 to be allowed as applied for i.e 600 Kgs. & 300 Kgs. respectively on net to net basis.
20. Quantities of import items from Sl. Nos. 26 to 28 to be allowed as applied for being 0.41% of FOB value of exports.
21. Import item at Sl.No. 29 to be exported along with export product.
22. Import of components to be allowed with accountability clause.

The RLA may take necessary action accordingly

60	Case No.:23/5/80-ALC2/2011	Party Name:L&T-MHI BOILERS PVT. LTD.	Meet No/Date:14/80-ALC2/2011 04.10.2011	Status: Deferred
	HQ File :01/80/050/00059/AM12/	RLA File :03/95/040/00090/AM12/	Lic.No/Date:0310630441 10.05.2011	Defer Date:15.11.2011
Decision : The Committee noted that a deficiency letter has been sent to the firm on 29.09.2011 to furnish the requisite information. It is therefore decided to await the firm's reply and to re-list the case on 15.11.2011.				

61	Case No.:24/5/80-ALC2/2011	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:14/80-ALC2/2011 04.10.2011	Status: Approved
	HQ File :01/80/050/00060/AM12/	RLA File :03/95/040/00081/AM12/	Lic.No/Date:0310630451 10.05.2011	
Decision : As per the written comments of DHI received vide their U.O. Note No.3(34)10-TSW(B)523 dated 06.09.2011, the Committee decided to ratify the norms in respect of the subject advance authorization as under:-				
(i) The items No. 4 & 5 are allowed at 0.86% of FOB value of export.				
(ii) All other import items are allowed under GN-4 on net to net basis without any wastage.				
The RLA may take necessary action accordingly.				

62	Case No.:28/5/80-ALC2/2011	Party Name:DELPHI AUTOMOTIVE SYSTEMS PVT. LTD.	Meet No/Date:14/80-ALC2/2011 04.10.2011	Status: Deferred
	HQ File :01/80/050/00064/AM12/	RLA File :05/23/040/00043/AM12/	Lic.No/Date:0510290272 10.05.2011	Defer Date:15.11.2011
Decision : The Committee noted that a deficiency letter on 29.09.2011 has been sent to the firm to furnish the requisite information. It is therefore decided to await the firm's reply and to re-list the case on 15.11.2011.				

63	Case No.:35/5/80-ALC2/2011	Party Name:THE SARASWATI INDUSTRIAL SYNDICATE LTD.	Meet No/Date:14/80-ALC2/2011 04.10.2011	Status: Approved
	HQ File :01/80/050/00071/AM12/	RLA File :05/24/040/00037/AM12/	Lic.No/Date:0510290851 16.05.2011	
Decision : As per the written comments of DIPP received vide their U.O. Note dated 3.10.2011, the Committee decided to ratify the norms in respect of the subject advance authorization as under:-				
1. Net empty weights of 11.702 MT, 6.06 MT, 12.475 MT, 60.101 MT, & 25.716 MT to be specified with the quantities of export products from Sl. No. 1 to 5 respectively.				
2. Word "Relevant" to be prefixed with the description of import items at Sl. Nos. 1 & 2.				
3. Quantity of import item at Sl. No. 1 to be allowed as applied for i.e. 13.9 MT inclusive of 4 % wastage.				
4. Quantity of import item at Sl. No. 2 to be allowed as applied for i.e. 58.24 MT inclusive of 4 % wastage				
5. Quantity of import item at Sl.No. 3 to be allowed as 6 Nos. (19.746 MT) on net to net basis.				
6. Quantity of import item at S.No. 4 to be allowed as applied for i.e. 0.435 MT.				
7. Quantities of import items at Sl. No. 5 & 6 (Welding Consumables) to be allowed as applied for i.e. 2 MT each.				
8. Quantity of import items at Sl. No. 7 (SMAW electrode) to be allowed as 0.844 MT.				
9. Import of components to be allowed with accountability clause				
The RLA may take necessary action accordingly.				

64	Case No.:37/5/80-ALC2/2011	Party Name:SMC PNEUMATICS (INDIA) PRIVATE LIMITED	Meet No/Date:14/80-ALC2/2011 04.10.2011	Status: Deferred
	HQ File :01/80/050/00073/AM12/	RLA File :05/24/040/00049/AM12/	Lic.No/Date:0510290853 16.05.2011	Defer Date:15.11.2011
Decision : The Committee decided to forward a copy of firm's reply dated 22.04.2011 and 29.09.2011 to DIPP for examination and comments. The case may be re-listed on 15.11.2011.				

65	Case No.:1/9/81-ALC2/2011	Party Name:DELPHI AUTOMOTIVE SYSTEMS PVT. LTD.	Meet No/Date:14/80-ALC2/2011 04.10.2011	Status: Deferred
	HQ File :01/81/050/00051/AM12/	RLA File :05/23/040/00054/AM12/	Lic.No/Date:0510290928 18.05.2011	Defer Date:15.11.2011
Decision : The Committee observed that the firm has not replied to this office letter dated 21.09.2011 calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice. The case may be re-listed on 15.11.2011.				

	Case No.:39/5/80-ALC2/2011	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:14/80-ALC2/2011 04.10.2011	Status: Deferred
	HQ File :01/80/050/00075/AM12/	RLA File :04/24/040/00040/AM12/	Lic.No/Date:0410124178 19.05.2011	Defer Date:15.11.2011
Decision : On the recommendation of the DHI vide their U O Note No 3(40)/10-TSW(R)/604 dated 10.10.2011 the Committee decided to ask the firm following				

66	Decision : On the recommendation of the DHI vide their U.O. Note No. 3(10)/10/TSW(B)/575 dated 26.09.2011, the Committee decided to ask the firm following information/clarification and to re-list the case on 15.11.2011:- 1. The details of the Auxiliaries to be exported with quantity in number. 2. Inputs required for the manufacture of Auxiliaries. 3. Serial no 5, 9 & 11 of Standard Deficiency Format export product wise. SI no SDL to include calculations from input/output ratings excluding wastage. 4. Length and weight of different types of pipes like seamless, welded pipes separately for each type of steel types like carbon steel and alloy steel. 5. Net weight & Gross weight of castings & forgings proposed for import. 6. Use of components proposed for import. 7. Item no 36 to 41 of import are given in weight. The firm may give specific item of import with quantity of import in number. 8. Break up welding material proposed for import with justification of quantity of import.		
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67	Case No.:5/8/80-ALC2/2011	Party Name:R.D.ENGINEERS (INDIA) PVT.LTD.	Meet No/Date:14/80-ALC2/2011 04.10.2011	Status: Rejected
	HQ File :01/80/050/00153/AM12/	RLA File :03/95/040/00168/AM12/	Lic.No/Date:0310634076 01.06.2011	
	Decision : The Committee decided to reject the case on the ground that the firm did not furnish any reply with reference to this office letter dated 15.07.2011 and subsequent reminder 25.08.2011 calling for certain information, in the absence of which, it was not possible to decide the requirement of inputs. The RLA may take necessary action accordingly.			

68	Case No.:23/11/80-ALC2/2011	Party Name:TIL LIMITED	Meet No/Date:14/80-ALC2/2011 04.10.2011	Status: Deferred
	HQ File :01/80/050/00235/AM12/	RLA File :02/24/040/00045/AM12/	Lic.No/Date:0210160081 08.06.2011	Defer Date:15.11.2011
	Decision : The representative of the DHI informed the Committee that the case is under examination. The Committee, therefore, decided to defer the case and to re-list the case on 15.11.2011			

69	Case No.:4/8/80-ALC2/2011	Party Name:SUPREME INDUSTRIES,	Meet No/Date:14/80-ALC2/2011 04.10.2011	Status: Deferred
	HQ File :01/80/050/00152/AM12/	RLA File :32/21/040/00038/AM12/	Lic.No/Date:3210048327 10.06.2011	Defer Date:15.11.2011
	Decision : The Committee noted that a deficiency letter has been sent to the firm on 28.09.2011 to furnish the requisite information. It is therefore decided to await the firm's reply and to re-list the case on 15.11.2011.			

70	Case No.:22/11/80-ALC2/2011	Party Name:TRF LIMITED,	Meet No/Date:14/80-ALC2/2011 04.10.2011	Status: Deferred
	HQ File :01/80/050/00234/AM12/	RLA File :02/24/040/00049/AM12/	Lic.No/Date:0210160407 15.06.2011	Defer Date:15.11.2011
	Decision : The Committee deliberated the comments of DHI received vide their U.O. Note No. 3(05)/10/TSW(B)/575 dated 26.09.2011 informing that the Import and export items in respect of the subject advance authorization are same and decided to seek a clarification from the firm. The case may be re-listed on 15.11.2011.			

71	Case No.:8/8/80-ALC2/2011	Party Name:PRECISION AUTOMATION AND ROBOTICS INDIA LTD.	Meet No/Date:14/80-ALC2/2011 04.10.2011	Status: Deferred
	HQ File :01/80/050/00156/AM12/	RLA File :31/82/040/00053/AM12/	Lic.No/Date:3110048743 21.06.2011	Defer Date:15.11.2011
	Decision : The Committee noted that a deficiency letter has been sent to the firm on 28.09.2011 to furnish the requisite information. It is therefore decided to await the firm's reply and to re-list the case on 15.11.2011.			

72	Case No.:9/8/80-ALC2/2011	Party Name:SDL AUTO PLTD.	Meet No/Date:14/80-ALC2/2011 04.10.2011	Status: Approved
	HQ File :01/80/050/00157/AM12/	RLA File :05/24/040/00095/AM12/	Lic.No/Date:0510294159 21.06.2011	

Decision : As per the written comments of DC(MSME) received vide their U.O. Note No.30(46)2011-ME dated 30.08.2011, the Committee decided to ratify the norms in respect of the subject advance authorization as under:-

Import of relevant CRSS Coil annealed to be allowed after taking one third recovery as under:-

S.No	Export Product	Wastage allowed after 1/3 rd recovery	Qty of Imported input
1	Baffle Side Outlet-500 Nos 1605774-A	203 %	856 Kg
2.	Baffle Side Outlet-200 Nos 1605776-A	57 %	968 Kg
3	Inner End	50%	2819 Kg

	plate- 700 Nos 1606021-A		
4.	Baffle-1500 Nos 1605943-A	71%	7133 kg
5	Boden-3000 Nos 240609	67%	1692 Kg
6	Shell-1500 Nos 242878	76%	2458 Kg
7	Innenschalen- 300 –Nos 180347	37%	125 Kg
8	Innenschalen- 300 –Nos 180348	37%	125 Kg
9	Innenschalen- 300 –Nos 180349	37%	125 Kg
	TOTAL quantity of Import		16301 Kg

The RLA may take necessary action accordingly.

73	Case No.:10/8/80-ALC2/2011	Party Name:KIRLOSKAR BROTHERS LTD	Meet No/Date:14/80-ALC2/2011 04.10.2011	Status: Closed
	HQ File :01/80/050/00158/AM12/	RLA File :31/83/040/00007/AM12/	Lic.No/Date:3110048762 21.06.2011	
	Decision : The Committee noted that RA neither reported the status of the case nor forwarded the four set of application in response to this office letter and subsequent its reminder. The Committee presumed that ratification of norms of the subject authorization is not required and the case may be closed on the part of NC. The Regional Authority may take necessary action accordingly.			

74	Case No.:9/11/80-ALC2/2011	Party Name:ICEM ENGINEERING COMPANY PRIVATE LIMITED,	Meet No/Date:14/80-ALC2/2011 04.10.2011	Status: Deferred
	HQ File :01/80/050/00221/AM12/	RLA File :03/94/040/00270/AM12/	Lic.No/Date:0310638600 24.06.2011	Defer Date:15.11.2011
	Decision : On the recommendation of the representative of DIPP present in the meeting, the Committee decided to call for the following information/clarification from the firm and to re-list the case on 15.11.2011:- 1. Information in respect of Sl.No.3, 5 & 11 of the Standard Deficiency Format export product wise.			

75	Case No.:13/8/80-ALC2/2011	Party Name:GLOBE HI-FABS	Meet No/Date:14/80-ALC2/2011 04.10.2011	Status: Approved
	HQ File :01/80/050/00161/AM12/	RLA File :05/23/040/00119/AM12/	Lic.No/Date:0510294808 28.06.2011	
	Decision : As per the written comments of DC(MSME) received vide their U.O. Note No.30(57)2011-ME dated 24.03.2011, the Committee decided to ratify the norms in respect of the subject advance authorization as per GN-4 on net to net basis with accountability clause. The RLA may take necessary action accordingly.			

76	Case No.:14/8/80-ALC2/2011	Party Name:GLOBE HI-FABS	Meet No/Date:14/80-ALC2/2011 04.10.2011	Status: Approved
	HQ File :01/80/050/00162/AM12/	RLA File :05/23/040/00125/AM12/	Lic.No/Date:0510294812 28.06.2011	
	Decision : As per the written comments of DC(MSME) received vide their U.O. Note No.30(58)2011-ME dated 24.03.2011, the Committee decided to ratify the norms in respect of the subject advance authorization as per GN-4 on net to net basis with accountability clause.. The RLA may take necessary action accordingly.			

77	Case No.:15/8/80-ALC2/2011	Party Name:GAS TECH PROCESS ENGINEERING INDIA PVT. LTD.,	Meet No/Date:14/80-ALC2/2011 04.10.2011	Status: Approved
	HQ File :01/80/050/00163/AM12/	RLA File :05/23/040/00124/AM12/	Lic.No/Date:0510294860 28.06.2011	
	Decision : As per the written comments of DC(MSME) received vide their U.O. Note No.30(55)2011-ME dated 24.08.2011, the Committee decided to ratify the norms in respect of the subject advance authorization as per GN-4 on net to net basis with accountability clause. The RLA may take necessary action accordingly.			

78	Case No.:14/11/80-ALC2/2011	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:14/80-ALC2/2011 04.10.2011	Status: Deferred
	HQ File :01/80/050/00226/AM12/	RLA File :09/24/040/00163/AM12/	Lic.No/Date:0910047353 28.06.2011	Defer Date:15.11.2011
	Decision : On the recommendation of the representative of DHI present in the meeting, the Committee decided to call for the following information/clarification			

78	from the firm and to re-list the case on 15.11.2011:-		
	1. Weight of each export product separately (Drive turbine, LP heater, Dee aerator separately) 2. Net weight & gross weight of different casting & forgings. 3. Serial no 4,5,9 & 11 of Standard Deficiency Format export product wise. (Drive turbine, LP heater, Dee aerator separately) 4. Use of each component proposed for import in the manufacture of export product.		

79	Case No.:24/11/80-ALC2/2011	Party Name:POLMOR STEEL PVT LTD	Meet No/Date:14/80-ALC2/2011 04.10.2011	Status: Deferred
	HQ File :01/80/050/00236/AM12/	RLA File :09/24/040/00140/AM12/	Lic.No/Date:0910047329 28.06.2011	Defer Date:15.11.2011
	Decision : The Committee noted that the firm's application has been forwarded to DIPP on 17.08.2011 and decided to forward a copy of firm's application to DHI for examination and comments as it does not pertain to DIPP. The case may be re-listed on 15.11.2011.			

80	Case No.:17/8/80-ALC2/2011	Party Name:BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:14/80-ALC2/2011 04.10.2011	Status: Deferred
	HQ File :01/80/050/00165/AM12/	RLA File :05/23/040/00127/AM12/	Lic.No/Date:0510295211 30.06.2011	Defer Date:15.11.2011
	Decision : On the recommendation of the representative of DHI present in the meeting, the Committee decided to call for the following information/clarification from the firm and to re-list the case on 15.11.2011:- 1. Information in respect of Sl.No.4, 5 & 11 of the Standard Deficiency Format export product wise. 2. To submit volume based calculations from dimensions.			

81	Case No.:7/11/80-ALC2/2011	Party Name:REITZ INDIA LIMITED	Meet No/Date:14/80-ALC2/2011 04.10.2011	Status: Deferred
	HQ File :01/80/050/00219/AM12/	RLA File :09/24/040/00155/AM12/	Lic.No/Date:0910047380 30.06.2011	Defer Date:15.11.2011
	Decision : On the recommendation of the representative of DIPP present in the meeting, the Committee decided to call for the following information/clarification from the firm and to re-list the case on 15.11.2011:- 1. Information in respect of Sl.No.4, 5 & 11 of the Standard Deficiency Format export product wise.			

82	Case No.:25/11/80-ALC2/2011	Party Name:SARTORIUS STEDIM INDIA PVT. LTD.	Meet No/Date:14/80-ALC2/2011 04.10.2011	Status: Deferred
	HQ File :01/80/050/00237/AM12/	RLA File :07/24/040/00104/AM12/	Lic.No/Date:0710080361 04.07.2011	Defer Date:15.11.2011
	Decision : The Committee observed that the firm has not replied to this office letter dated 02.09.2011 calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice. Further, the Committee decided to forward a copy of the amendment of licence received from R.A. to DIPP. The case may be re-listed on 15.11.2011.			

83

Case No.:11/11/80-ALC2/2011	Party Name:INJECTOPLAST PVT.LTD	Meet No/Date:14/80-ALC2/2011 04.10.2011	Status: Approved
HQ File :01/80/050/00223/AM12/	RLA File :06/24/040/00016/AM12/	Lic.No/Date:0610022714 05.07.2011	
Decision : As per the written comments of C&PC received vide their O.M. No.46011/9/2006-PC-II dated 07.09.2011, the Committee decided to ratify the norms in respect of the subject advance authorization as under:-			
Item to be Exported	Quantity		
Boot (TPE)/Boot Adaptor (TPE)	1 No.		
Raw-material Recommended for Import	Quantity		
1. Thermoplastic Elastomer	1.05 kg/kg content in the export product		

The RLA may take necessary action accordingly.

84	Case No.:10/11/80-ALC2/2011	Party Name:APEX TEST TECHNOLOGIES,	Meet No/Date:14/80-ALC2/2011 04.10.2011	Status: Deferred
	HQ File :01/80/050/00222/AM12/	RLA File :07/24/040/00096/AM12/	Lic.No/Date:0710080635 14.07.2011	Defer Date:15.11.2011
	Decision : The Committee deliberated the written comments of DC(MSME) received vide their U.O. Note No.30(96)2009-ME dated 06.09.2011 and decided to ask the firm to furnish details of manufacturing process, wastage and recoverable wastage. The case may be re-listed on 15.11.2011			

	Case No.:21/11/80-ALC2/2011	Party Name:THERMAL SYSTEMS (HYDERABAD) PLTD.,	Meet No/Date:14/80-ALC2/2011 04.10.2011	Status: Deferred
	HQ File :01/80/050/00233/AM12/	RLA File :09/24/040/00175/AM12/	Lic.No/Date:0910047647	Defer Date:15.11.2011

85	14/80/050/00227/AM12/	14/80/050/00227/AM12/	15.07.2011	
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Decision : The Committee noted that a deficiency letter has been sent to the firm on 28.09.2011 to furnish the requisite information. It is therefore decided to await the firm's reply and to re-list the case on 15.11.2011.

86	Case No.:26/11/80-ALC2/2011	Party Name:BIRLA FURUKAWA FIBRE OPTICS LIMITED,	Meet No/Date:14/80-ALC2/2011 04.10.2011	Status: Approved
	HQ File :01/80/050/00238/AM12/	RLA File :17/24/040/00014/AM12/	Lic.No/Date:1710004367 18.07.2011	
	Decision : As per the written comments of Deptt. of Telecommunication received vide their U.O. Note No.15-03/2011-IP (PT.) dated 15.09.2011, the Committee decided to ratify the norms in respect of the subject advance authorization as under:-			
	Sl.No	Details of Import item	Quantity (KG)	
	1	PREFORM of SILICA	2800	
	2	UV RESIN I	1910	
	3	UV RESIN II	2670	
	The RLA may take necessary action accordingly.			

87	Case No.:8/11/80-ALC2/2011	Party Name:SUR HENNIG PVT. LTD.,	Meet No/Date:14/80-ALC2/2011 04.10.2011	Status: Deferred
	HQ File :01/80/050/00220/AM12/	RLA File :07/24/040/00123/AM12/	Lic.No/Date:0710080787 20.07.2011	Defer Date:15.11.2011
	Decision : The representative of the DHI informed the Committee that the case is under examination. The Committee, therefore, decided to defer the case and to re-list the case on 15.11.2011			

88	Case No.:15/11/80-ALC2/2011	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:14/80-ALC2/2011 04.10.2011	Status: Deferred
	HQ File :01/80/050/00227/AM12/	RLA File :03/95/040/00283/AM12/	Lic.No/Date:0310643331 20.07.2011	Defer Date:15.11.2011
	Decision : The Committee noted that the firm's application has been sent to DHI on 01.09.2011 for examination and comments. The case may be re-listed on 15.11.2011.			

89	Case No.:12/11/80-ALC2/2011	Party Name:HBL POWER SYSTEMS LTD.,	Meet No/Date:14/80-ALC2/2011 04.10.2011	Status: Deferred
	HQ File :01/80/050/00224/AM12/	RLA File :09/24/040/00167/AM12/	Lic.No/Date:0910047808 21.07.2011	Defer Date:15.11.2011
	Decision : The Committee observed that the comments called for from Min. of Defence are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 15.11.2011.			

90	Case No.:18/11/80-ALC2/2011	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:14/80-ALC2/2011 04.10.2011	Status: Approved
	HQ File :01/80/050/00230/AM12/	RLA File :03/95/040/00256/AM12/	Lic.No/Date:0310643645 21.07.2011	
	Decision : As per the written comments of DIPP received vide their U.O. Note dated 3.10.2011, the Committee decided to ratify the norms in respect of the subject advance authorization as under:-			
	1. Net fabricated weight of 570 MT to be specified with the quantity of export product. 2. Import items at Sl. Nos. 1, 2 & 7 shall be of relevant grade and thickness as contained in the export products. 3. Quantities of import items at Sl. No 1, 2 & 7 to be allowed as 19890 Kgs. , 35903 Kgs. & 8798 Kgs. respectively inclusive of wastage of 3 % as claimed by the firm. 4. Weights of 320 MT, 64 MT., 2.5 MT., 54 MT., 350 Kgs., 1.6 MT & 8 MT to be specified with the quantities of import items at Sl. Nos. 3, 4, 5, 6, 13, 14 & 15 respectively and the same to be allowed on net to net basis. 5. Quantity of import item from Sl. Nos. 8 (welding Wire FCAW) to be allowed as 2067 Kgs. 6. Quantities of import items from Sl. Nos. 9 to 12 (welding Consumables) to be allowed as applied for. 7. Import item at Sl. No. 13 to be supplied with the export product. 8. Import of components to be allowed with accountability clause			
	The RLA may take necessary action accordingly.			

91	Case No.:13/11/80-ALC2/2011	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:14/80-ALC2/2011 04.10.2011	Status: Deferred
	HQ File :01/80/050/00225/AM12/	RLA File :09/24/040/00173/AM12/	Lic.No/Date:0910047823 22.07.2011	Defer Date:15.11.2011
	Decision : The Committee noted that a deficiency letter has been sent to the firm on 22.09.2011 to furnish the requisite information. It is therefore decided to await the firm's reply and to re-list the case 15.11.2011.			

92	Case No.:12/14/80-ALC2/2011	Party Name:AYAAPPA CNC PVT.LTD,	Meet No/Date:14/80-ALC2/2011 04.10.2011	Status: Deferred
	HQ File :01/80/050/00266/AM12/	RLA File :07/24/040/00120/AM12/	Lic.No/Date:0710080825 22.07.2011	Defer Date:15.11.2011
	Decision : The Committee deliberated the written comments of DC(MSME) received vide their U.O. Note No. 30(70) 2011-ME dated 28.09.2011 and decided to ask the firm to submit the following information:- (i) Use & Justification of identified input's weight for mfg. of export product. Size & specification showing weight of each export product as well as imported inputs (ii) Use of scrap generated and its recovery in terms of both the weight and value. (iii) Wastage justification indicating stage wise wastage (iv) Detailed calculation of % wastage. How the wastage is calculated, it has to be calculated on weight of export product and not on the weight of RM used (v) Samples of Export/Import item, if possible (vi) Brake up of Qty. of export product and related imported inputs. The case may be re-listed on 15.11.2011.			

93	Case No.:16/11/80-ALC2/2011	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:14/80-ALC2/2011 04.10.2011	Status: Deferred
	HQ File :01/80/050/00228/AM12/	RLA File :03/95/040/00255/AM12/	Lic.No/Date:0310644231 25.07.2011	Defer Date:15.11.2011
	Decision : On the recommendation of the representative of DIPP present in the meeting, the Committee decided to call for the following information/clarification from the firm and to re-list the case on 15.11.2011:- 1. Information is respect of Sl. No. 5 of Standard Deficiency Format. 2. Information is respect of Sl. No. 11 & 11A of Standard Deficiency Format for import item at Sl. No. 6.			

94	Case No.:17/11/80-ALC2/2011	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:14/80-ALC2/2011 04.10.2011	Status: Approved
	HQ File :01/80/050/00229/AM12/	RLA File :03/95/040/00302/AM12/	Lic.No/Date:0310644236 25.07.2011	
	Decision : As per the written comments of DIPP received vide their U.O. Note dated 3.10.2011, the Committee decided to ratify the norms in respect of the subject advance authorization as under:- 1. Net Empty weight of 140 MT to be specified with the quantity of export product. 2. Import item at Sl. No. 1 shall be of relevant grade and thickness as contained in the export product. 3. Import item at Sl. No. 3 shall be of relevant grade and dia. as contained in the export products 4. Quantity of import item at Sl. No 1 to be allowed as applied for i.e 95000 Kgs. inclusive of 5 % wastage. 5. Weights of 9008 Kgs., 250 Kgs., 450 Kgs., & 400 Kgs. to be specified with the quantities of import items at Sl. Nos. 2, 4, 5 & 7, respectively and the same to be allowed on net to net basis. 6. Quantity of import item at Sl. No. 3 to be allowed as 82276 mtrs. (40000 Kgs.) inclusive of 2 % wastage. 7. Quantity of import item at Sl. No. 6 to be allowed on net to net basis. 8. Import item at Sl. No. 7 to be supplied with the export product 9. Quantities of import items at Sl. Nos. 8, 9 & 10 (welding Consumables) to be allowed as 950 Kgs., 1440 Kgs. & 1440 Kgs. respectively. 10. Import of item Nos.2, 5 & 6 to be allowed with accountability clause The RLA may take necessary action accordingly.			

95	Case No.:19/11/80-ALC2/2011	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:14/80-ALC2/2011 04.10.2011	Status: Approved
	HQ File :01/80/050/00231/AM12/	RLA File :03/95/040/00309/AM12/	Lic.No/Date:0310644742 27.07.2011	
	Decision : As per the written comments of DIPP received vide their U.O. Note dated 3.10.2011, the Committee decided to ratify the norms in respect of the subject advance authorization as under:- 1. Net Fabricated weight (with internals) of 788 MT to be specified with the quantity of export product. 2. Import items at Sl. No. 1 & 2 shall be of relevant grade and thickness as contained in the export product. 3. Import items at Sl. No. 5 & 8 shall be of relevant grade and dia. as contained in the export product. 4. Quantities of import items at Sl. No 1 & 2 to be allowed as 678228 Kgs. & 31971 Kgs. respectively inclusive of 3 % wastage as claimed by the firm. 5. Weights of 36 MT, 2 MT, 1000 Kgs., 800 Kgs., 2.22 MT, 4 MT, 1.2 MT & 200 Kgs. to be specified with the quantities of import items at Sl. Nos. 3, 4, 7, 14, 15, 16, 17 & 18 respectively and the same to be allowed on net to net basis. 6. Quantity of import item at Sl. No. 5 to be allowed as 160 mtrs (1534 Kgs.) inclusive of 2 % wastage. 7. Quantity of import item at Sl. No. 6 to be allowed as 1.05 Sq. mtrs./Sq. mtrs. content in the export product. 8. Quantity of import item at Sl. No. 8 to be allowed as 9498 Kgs. inclusive of 2 % wastage. 9. Quantities of import items at Sl. Nos. 9, 10 & 11 (welding Consumables) to be allowed as applied for. 10. Quantity of import item at Sl. No. 12 (welding Flux) to be allowed as 43078 Kgs. 11. Quantity of import item at Sl. No. 13 to be allowed on net to net basis. 12. Import item at Sl. No. 18 to be supplied with the export product 13. Import of item Nos.3,7,13,14,15 & 16 to be allowed with accountability clause The RLA may take necessary action accordingly.			

96	Case No.:20/11/80-ALC2/2011	Party Name:AUTO TECH INDUSTRIES (INDIA) PVT. LTD.,	Meet No/Date:14/80-ALC2/2011 04.10.2011	Status: Deferred
	HQ File :01/80/050/00232/AM12/	RLA File :04/24/040/00110/AM12/	Lic.No/Date:0410126694 02.08.2011	Defer Date:15.11.2011
	Decision : The Committee decided to forward a copy of firm's reply dated 26.09.2011 to DC(MSME) for examination and comments. The case may be re-listed on 15.11.2011			

97	Case No.:1/11/80-ALC2/2011	Party Name:GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:14/80-ALC2/2011 04.10.2011	Status: Deferred
	HQ File :01/80/050/00213/AM12/	RLA File :03/94/040/00389/AM12/	Lic.No/Date:0310645892 03.08.2011	Defer Date:15.11.2011
	Decision : On the recommendation of the representative of DIPP present in the meeting, the Committee decided to call for the following information/clarification from the firm and to re-list the case on 15.11.2011:- 1. Information in respect of Sl. No. 3, 4, 5, 11 & 13 of Standard Deficiency Format. 2. Quantities of import items at Sl. No. 1, 2 & 5 in Nos. also in addition to their weights.			

98	Case No.:2/14/80-ALC2/2011	Party Name:VIDEOCON INDUSTRIES LIMITED	Meet No/Date:14/80-ALC2/2011 04.10.2011	Status: Approved
	HQ File :01/80/050/00256/AM12/	RLA File :03/95/040/00282/AM12/	Lic.No/Date:0310646331 04.08.2011	
	Decision : As per the written comments of DIPP received vide their U.O. Note dated 3.10.2011, the Committee decided to ratify the norms in respect of the subject advance authorization as per SION Sl. No. C-1829 for Engineering products The RLA may take necessary action accordingly.			

99	Case No.:1/14/80-ALC2/2011	Party Name:INGERSOLL-RAND (INDIA) LIMITED	Meet No/Date:14/80-ALC2/2011 04.10.2011	Status: Approved
	HQ File :01/80/050/00255/AM12/	RLA File :03/94/040/00393/AM12/	Lic.No/Date:0310646769 05.08.2011	
	Decision : As per the written comments of DIPP received vide their U.O. Note dated 3.10.2011, the Committee decided to ratify the norms in respect of the subject advance authorization as under:- 1. Description, quantity and net weight of export products may be specified as under:			

Sl. No.	Description	Quantity (in Nos.)	Net export weight (MT)
1	Air Compressors		
	Model: 15T2	75	17.1
	Model: 15T	110	26.4
	Model: 231	35	1.855
	Model: 2340	1000	49
	Model: 2475	2800	182
	Model: 2545	350	35
	Model: 2545R	350	35.35
	Model: 7100	200	35
	Model: 3000	40	10.24
	Model: 7T2	20	3.44
	Model: SS3	2800	64.4
	Model: SS5	1500	66
	Model: SS10	50	3.25
	Model: TS5	1000	45
	Total	10330	574.035
2	Vacuum Pumps		
	Model: V255	20	1.66
	Model: V244	25	2.375
	Total:	45	4.035

2. Quantities of import items from Sl. No 1 to 21, 23 to 42, 45 to 54 & 56 to 61 to be allowed on net to net basis with accountability clause.
3. Quantities of Gasket material/ sheet at Sl No. 22, 43 & 44 of the list of import items to be allowed as 1.65 sq. mtrs/ sq mtrs content in the Export product.
4. Quantity of d Aluminium Alloy Ingot at import items Sl. No. 55 to be allowed as 1.06 Kgs./ Kg. content in the export product.

The RLA may take necessary action accordingly.

100	Case No.:2/11/80-ALC2/2011	Party Name:KUVAWALA DRILL-EQUIP	Meet No/Date:14/80-ALC2/2011 04.10.2011	Status: Deferred
	HQ File :01/80/050/00214/AM12/	RLA File :03/94/040/00383/AM12/	Lic.No/Date:0310647125 09.08.2011	Defer Date:15.11.2011
	Decision : The Committee noted that the firm application has been sent to DHI on 19.09.2011 for examination and comments. The committee decided to defer the case and to re-list the case on 15.11.2011.			

101	Case No.:3/11/80-ALC2/2011	Party Name:KUVAWALA DRILL-EQUIP	Meet No/Date:14/80-ALC2/2011 04.10.2011	Status: Deferred
	HQ File :01/80/050/00215/AM12/	RLA File :03/94/040/00382/AM12/	Lic.No/Date:0310647358 09.08.2011	Defer Date:15.11.2011
	Decision : The Committee noted that the firm application has been sent to DHI on 19.09.2011 for examination and comments. The committee decided to defer the case and to re-list the case on 15.11.2011.			

102	Case No.:15/14/80-ALC2/2011	Party Name:ASIA MOTORWORKS LIMITED	Meet No/Date:14/80-ALC2/2011 04.10.2011	Status: Approved
	HQ File :01/80/050/00269/AM12/	RLA File :37/24/040/00002/AM12/	Lic.No/Date:3710001629 10.08.2011	
	Decision : The Committee decided to ratify the norms in respect of the subject advance authorization as per GN-4 (Engineering Product) on net to net basis with accountability clause. The RLA may take necessary action accordingly.			

103	Case No.:6/11/80-ALC2/2011	Party Name:OHSUNG ELECTRONICS INDIA PRIVATE LIMTIED	Meet No/Date:14/80-ALC2/2011 04.10.2011	Status: Approved
	HQ File :01/80/050/00218/AM12/	RLA File :31/83/040/00094/AM12/	Lic.No/Date:3110049734 11.08.2011	
	Decision : As per the written comments of DIPP received vide their U.O. Note dated 3.10.2011, the Committee decided to ratify the norms in respect of the subject advance authorization as under:- 1 Net weights of 298.5 MT, 147.75 MT, 20.55 MT and 113.284 MT to be specified with quantities of export products at Sl. No 1, 2, 3 & 4 respectively. 2. Quantity of import item at Sl.No. 1 to be allowed as 299125 Kgs. inclusive of 11.4 % wastage after 1/3rd recovery. 3. Quantity of import item at Sl.No. 2 to be allowed as 41600 Kgs. inclusive of 38.7 % wastage after 1/3rd recovery. 4. Quantity of import item at Sl.No. 3 to be allowed as 161650 Kgs. inclusive of 9.4 % wastage after 1/3rd recovery. 5. Quantity of import item at Sl. No. 4 to be allowed as applied for i.e. 20550 Kgs. on net to net basis. 6. Quantity of import item at Sl.No. 5 to be allowed as 200855 Kgs. inclusive of 103.5 % wastage after 1/3rd recovery. 7. Quantity of import item at Sl.No. 6 to be allowed as 29160 Kgs. Inclusive of 100 % wastage. The RLA may take necessary action accordingly.			

104	Case No.:3/14/80-ALC2/2011	Party Name:VIDEOCON INDUSTRIES LIMITED	Meet No/Date:14/80-ALC2/2011 04.10.2011	Status: Deferred
	HQ File :01/80/050/00257/AM12/	RLA File :03/95/040/00373/AM12/	Lic.No/Date:0310648593 16.08.2011	Defer Date:15.11.2011
	Decision : The Committee noted that the firm application has been sent to DIPP on 28.09.2011 for examination and comments. The committee decided to defer the case and to re-list the case on 15.11.2011.			

105	Case No.:16/14/80-ALC2/2011	Party Name:VIDEOCON INDUSTRIES LIMITED	Meet No/Date:14/80-ALC2/2011 04.10.2011	Status: Deferred
	HQ File :01/80/050/00270/AM12/	RLA File :03/95/040/00377/AM12/	Lic.No/Date:0310648590 16.08.2011	Defer Date:15.11.2011

			10.09.2011	20.10.2011
	Decision : The Committee noted that the firm application has been sent to DIPP on 28.09.2011 for examination and comments. The committee decided to defer the case and to re-list the case on 15.11.2011.			
106	Case No.:21/14/80-ALC2/2011	Party Name:STYL RITE OPTICAL INDUSTRIES	Meet No/Date:14/80-ALC2/2011 04.10.2011	Status: Approved
	HQ File :01/80/050/00275/AM12/	RLA File :03/95/040/00212/AM12/	Lic.No/Date:0310648710 16.08.2011	
	Decision : The Committee decided to ratify the norms in respect of the subject advance authorization as per GN-4 (Engineering Product) on net to net basis with accountability clause. The RLA may take necessary action accordingly.			
107	Case No.:22/14/80-ALC2/2011	Party Name:VIDEOCON INDUSTRIES LIMITED	Meet No/Date:14/80-ALC2/2011 04.10.2011	Status: Deferred
	HQ File :01/80/050/00276/AM12/	RLA File :03/95/040/00378/AM12/	Lic.No/Date:0310648595 16.08.2011	Defer Date:15.11.2011
	Decision : The Committee noted that the firm application has been sent to DIPP on 28.09.2011 for examination and comments. The committee decided to defer the case and to re-list the case on 15.11.2011.			
108	Case No.:23/14/80-ALC2/2011	Party Name:VIDEOCON INDUSTRIES LIMITED	Meet No/Date:14/80-ALC2/2011 04.10.2011	Status: Deferred
	HQ File :01/80/050/00277/AM12/	RLA File :03/95/040/00374/AM12/	Lic.No/Date:0310648597 16.08.2011	Defer Date:15.11.2011
	Decision : The Committee noted that the firm application has been sent to DIPP on 28.09.2011 for examination and comments. The committee decided to defer the case and to re-list the case on 15.11.2011.			
109	Case No.:9/14/80-ALC2/2011	Party Name:DICKINSON FOWLER PVT. LTD.	Meet No/Date:14/80-ALC2/2011 04.10.2011	Status: Deferred
	HQ File :01/80/050/00263/AM12/	RLA File :07/24/040/00192/AM12/	Lic.No/Date:0710081630 22.08.2011	Defer Date:15.11.2011
	Decision : On the recommendation of DHI vide their U.O. Note No. 3(155)/09-TSW(B)/584 dated 28.09.2011, the Committee decided to call for the following information/clarification from the firm and to re-list the case on 15.11.2011:- 1. Information in respect of SI.No.9 & 11 of the Standard Deficiency Format. 2. Legible copy of the application with list of import & export. 3. Use of components proposed for import. 4. Indicate the item nos. of the consumables and their total value. 5. To explore of the possibility of availing under GN-4.			
110	Case No.:8/14/80-ALC2/2011	Party Name:MOTHERSON SUMI SYSTEMS LTD	Meet No/Date:14/80-ALC2/2011 04.10.2011	Status: Deferred
	HQ File :01/80/050/00262/AM12/	RLA File :05/24/040/00182/AM12/	Lic.No/Date:0510300205 24.08.2011	Defer Date:15.11.2011
	Decision : The Committee noted that the firm's application has been sent to C&PC on 21.09.2011 for examination and comments. The committee decided to remind C&PC for comments and to re-list the case on 15.11.2011.			
111	Case No.:17/14/80-ALC2/2011	Party Name:VIDEOCON INDUSTRIES LIMITED	Meet No/Date:14/80-ALC2/2011 04.10.2011	Status: Deferred
	HQ File :01/80/050/00271/AM12/	RLA File :03/95/040/00401/AM12/	Lic.No/Date:0310650145 24.08.2011	Defer Date:15.11.2011
	Decision : The Committee noted that the firm application has been sent to DIPP on 28.09.2011 for examination and comments. The committee decided to defer the case and to re-list the case on 15.11.2011.			
112	Case No.:18/14/80-ALC2/2011	Party Name:VIDEOCON INDUSTRIES LIMITED	Meet No/Date:14/80-ALC2/2011 04.10.2011	Status: Deferred
	HQ File :01/80/050/00272/AM12/	RLA File :03/95/040/00408/AM12/	Lic.No/Date:0310650137 24.08.2011	Defer Date:15.11.2011
	Decision : The Committee noted that the firm application has been sent to DIPP on 28.09.2011 for examination and comments. The committee decided to defer the case and to re-list the case on 15.11.2011.			
113	Case No.:19/14/80-ALC2/2011	Party Name:VIDEOCON INDUSTRIES LIMITED	Meet No/Date:14/80-ALC2/2011 04.10.2011	Status: Deferred
	HQ File :01/80/050/00273/AM12/	RLA File :03/95/040/00400/AM12/	Lic.No/Date:0310650142 24.08.2011	Defer Date:15.11.2011
	Decision : The Committee noted that the firm application has been sent to DIPP on 28.09.2011 for examination and comments. The committee decided to defer the case and to re-list the case on 15.11.2011.			
	Case No.:7/14/80-ALC2/2011	Party Name:MVS ENGINEERING LTD	Meet No/Date:14/80-ALC2/2011 04.10.2011	Status: Approved
	HQ File :01/80/050/00261/AM12/	RLA File :05/24/040/00176/AM12/	Lic.No/Date:0510300332 25.08.2011	

114	Decision : As per the written comments of DIPP received vide their U.O. Note dated 3.10.2011, the Committee decided to ratify the norms in respect of the subject advance authorization as under:- - Words “ Containing 1420 Kgs. of Carbon Molecular Sieves” to be suffixed with a description of export product. - Quantity of import item to be allowed as applied for i.e. 1420 Kgs. on net to net basis. The RLA may take necessary action accordingly.		
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115	Case No.:11/14/80-ALC2/2011	Party Name:HITTCO TOOLS LTD	Meet No/Date:14/80-ALC2/2011 04.10.2011	Status: Deferred
	HQ File :01/80/050/00265/AM12/	RLA File :07/24/040/00203/AM12/	Lic.No/Date:0710081769 25.08.2011	Defer Date:15.11.2011
	Decision : The Committee noted that the firm application has been sent to DHI on 19.09.2011 for examination and comments. The committee decided to defer the case and to re-list the case on 15.11.2011.			

116	Case No.:6/14/80-ALC2/2011	Party Name:THE SARASWATI INDUSTRIAL SYNDICATE LTD.	Meet No/Date:14/80-ALC2/2011 04.10.2011	Status: Deferred
	HQ File :01/80/050/00260/AM12/	RLA File :05/24/040/00177/AM12/	Lic.No/Date:0510300518 26.08.2011	Defer Date:15.11.2011
	Decision : On the recommendation of the representative of DIPP present in the meeting, the Committee decided to call for the following information/clarification from the firm and to re-list the case on 15.11.2011:- - Information in respect of Sl. No. 3, 4, 5, 11 & 13 of Standard Deficiency Format.-export product wise. - Quantities of import items at Sl. No. 3, 4, 7, 8, 9, 15 & 16 in Nos. also in addition to their weights. - Basis/justification for the quantities of Test Plates at Sl. No. 5 & 6 of list of import items. - Quantities of import items at Sl. No. 10 to 14 in meters also in addition to their weights.			

117	Case No.:20/14/80-ALC2/2011	Party Name:PLAST TECH ENGINEERING	Meet No/Date:14/80-ALC2/2011 04.10.2011	Status: Deferred
	HQ File :01/80/050/00274/AM12/	RLA File :04/24/040/00156/AM12/	Lic.No/Date:0410127497 26.08.2011	Defer Date:15.11.2011
	Decision : The Committee noted that the firm application has been sent to DC(MSME) on 28.09.2011 for examination and comments. The committee decided to defer the case and to re-list the case on 15.11.2011.			

118	Case No.:4/14/80-ALC2/2011	Party Name:TERUMO PENPOL LIMITED	Meet No/Date:14/80-ALC2/2011 04.10.2011	Status: Closed
	HQ File :01/80/050/00258/AM12/	RLA File :53/24/040/00011/AM12/	Lic.No/Date:5310013506 29.08.2011	
	Decision : The Committee decided to inform R.A. to consider the case as per SION H -67 for engineering product and close the case on the part of Norms Committee-I. The RLA may take necessary action accordingly.			

119	Case No.:10/14/80-ALC2/2011	Party Name:CEEYES METAL ENGINEERING P LTD	Meet No/Date:14/80-ALC2/2011 04.10.2011	Status: Approved
	HQ File :01/80/050/00264/AM12/	RLA File :04/24/040/00133/AM12/	Lic.No/Date:0410127553 29.08.2011	
	Decision : The Committee decided to ratify the norms in respect of the subject advance authorization as per GN-4 (Engineering Product) on net to net basis with accountability clause. The RLA may take necessary action accordingly.			

120	Case No.:5/14/80-ALC2/2011	Party Name:THE SARASWATI INDUSTRIAL SYNDICATE LTD.	Meet No/Date:14/80-ALC2/2011 04.10.2011	Status: Deferred
	HQ File :01/80/050/00259/AM12/	RLA File :05/24/040/00195/AM12/	Lic.No/Date:0510300970 01.09.2011	Defer Date:15.11.2011
	Decision : On the recommendation of the representative of DIPP present in the meeting, the Committee decided to call for the following information/clarification from the firm and to re-list the case on 15.11.2011:- - Information in respect of Sl. No. 3, 4, 5 & 11 of Standard Deficiency Format. - Quantity of import item at Sl. No. 3 in meters also in addition to its weight.			

121	Case No.:13/14/80-ALC2/2011	Party Name:GEA ECOFLEX INDIA PVT.LTD.	Meet No/Date:14/80-ALC2/2011 04.10.2011	Status: Deferred
	HQ File :01/80/050/00267/AM12/	RLA File :31/83/040/00039/AM12/	Lic.No/Date:3110050308 14.09.2011	Defer Date:15.11.2011
	Decision : The Committee decided to remind the RA (with a copy to the firm) to forward the firm's application at the earliest and on receipt forward the same to DIPP for examination and submission of comments. The case may be re-listed on 15.11.2011.			

122	Case No.:14/14/80-ALC2/2011	Party Name:THERMAX LTD.,	Meet No/Date:14/80-ALC2/2011 04.10.2011	Status: Deferred
	HQ File :01/80/050/00268/AM12/	RLA File :31/83/040/00117/AM12/	Lic.No/Date:3110050321	Defer

122		15.09.2011	Date:15.11.2011
Decision : The Committee decided to remind the RA (with a copy to the firm) to forward the firm's application at the earliest and on receipt forward the same to DHI for examination and submission of comments. The case may be re-listed on 15.11.2011.			

S.No.17

Case No. A - 15	M/s. Delphi Automotive Systems Pvt. Ltd., Noida	F.No.01/80/50/00495/AM11/DES.I	Lic.No. & Date
Meeting No.14/12		RA F.No.05/88/040/00721/AM03	0510081234
Date: 04.10.2011		Ratification of norms	dt.21.02.2003

The Committee observed that the firm has not replied to this office letter dated 21.09.2011 calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice. The case may be re-listed on 15.11.2011.

S.No.309

Case No. A/R-102	M/s. Bharat Heavy Electricals Ltd., Haridwar	HQ F.No.01/80/050/01790/AM09/DES-I	Lic. No. & Date
Meeting No.14/12		RLA No.61/24/040/00069/AM09	6110000286
Date: 04.10.2011		Ratification of Norms	dt.06.02.2009

The representative of the DHI informed the Committee that the case is under examination. The Committee, therefore, decided to defer the case and to re-list the case on 15.11.2011

S.No.310

Case No. A/R-103	M/s. Bharat Heavy Electricals Ltd., Haridwar	HQ F.No.01/80/050/00120/AM10/DES-I	Lic. No. & Date
Meeting No.14/12		RLA No.61/24/040/00007/AM10	6110000313
Date: 04.10.2011		Ratification of Norms	dt.29.05.2009

The representative of the DHI informed the Committee that the case is under examination. The Committee, therefore, decided to defer the case and to re-list the case on 15.11.2011

S.No.311

Case No. A/R- 167	M/s. Bharat Heavy Electricals Ltd., Haridwar	F.No. 01/80/50/ 00449/AM10/DES.I	Lic.No. & Date
Meeting No.14/12		RA F.No.61/24/040/00036/AM10	6110000362
Date: 04.10.2011		Ratification of norms	dt.13.10.2009

The representative of the DHI informed the Committee that the case is under examination. The Committee, therefore, decided to defer the case and to re-list the case on 15.11.2011

S.No.312

Case No. A/R- 168	M/s. Godrej & Boyce Mfg. Co. LTd., Mumbai	F.No. 01/80/50/ 01741/AM09/DES.I	Lic.No. & Date
Meeting No.14/12		RA F.No.03/94/040/00798/AM09	0310497146
Date: 04.10.2011		Ratification of norms	dt.10.12.2008

The Committee noted the reply given by the firm vide their letter 12.08.2011 is not as per deficiencies raised by DHI. After deliberating the details of the case, the Committee decided to advise the firm to appear before the NC **to explain their case in person** along with technical expert with full facts of the case. The case may be re-listed on 15.11.2011.

S.No.313

Case No. A/R- 175	M/s. Precihole Machine Pvt. Ltd.,	F.No. 01/80/50/ 00942/AM08/DES.I	Lic.No. & Date
Meeting No.14/12		RA F.No.03/95/040/00586/AM08	0310443655
Date: 04.10.2011		Ratification of norms	dt.19.09.2010

As per request of the representative of the DHI, the Committee decided to issue a deficiency letter received from DHI vide their U.O. Note No.3(73)09/TSW(B)/447 dated 10.8.2011 & request the firm to furnish requisite comments. The Committee, therefore, decided to defer the case and to re-list the case on 15.11.2011.

S.No.314

Case No. A/R- 195	M/s. Bharat Heavy Electricals Ltd., Ranipet	F.No. 01/80/50/00758/AM10/DES.I	Lic.No. & Date
Meeting No.14/12		RA F.No.04/24/040/00249/AM10	0410110777
Date: 04.10.2011		Ratification of norms	dt.12.01.2010

As per the written comments of DIPP received vide their U.O. Note dated 3.10.2011, the Committee decided to ratify the norms in respect of the subject advance authorization as under:-

1. Net weight of export product to be specified as 265.97 MT.
2. Net weight of import items at SI. No. 1, 2 & 3 to be specified as 6000 Kgs., 6000 Kgs. & 2400 Kgs. respectively.
3. "UOM" of import items at SI .No. 4, 5, 9, 10 & 11 to be modified as "Nos."
4. Import items at SI. No. 6, 7 & 8 to be deleted as the same not being imported by the firm.
5. Import items at SI No. 1 to 5 & 9 to 11 to be allowed as per G.N.-4 for Engineering Products.

The RLA may take necessary action accordingly.

S.No.315

Case No. A/R- 117	M/s. Thermax Ltd.,	F.No. 01/80/50/01034/AM09/DES.I	Lic.No. & Date
Meeting No.14/12		RA F.No.31/21/040/00296/AM09	3110035317
Date: 04.10.2011		Ratification of norms	dt.09.09.2008

The Committee observed that the firm has not replied to this office letter dated 19.09.2011 calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice. The case may be re-listed on 15.11.2011.

S.No.316

Case No. A/R- 173	M/s. Thermax Ltd.,	F.No. 01/80/50/01550/AM09/DES.I	Lic.No. & Date
Meeting No.14/12		RA F.No.31/24/040/00296/AM09	3110036393
Date: 04.10.2011		Ratification of norms	dt.09.09.2008

The Committee observed that the firm has not replied to this office letter dated 21.09.2011 calling for certain information. The Committee, therefore, decided to remind

The Committee observed that the firm has not replied to this office letter dated 21.09.2011 calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice. The case may be re-listed on 15.11.2011.

S.No.317

Case No. A/R-27	M/s. The Saraswati	HQF.No.01/80/050/01187/AM08/DES.I	Lic. No. & date
Meeting No.14/12	Industrial Syndicate	RA.F.No.05/24/040/00760/AM08	0510214345
Date: 04.10.2011	Ltd.,	Ratification of norms	dt.03.01.2008

The Committee noted that the firm's reply has been sent to DIPP on 02.09.2011 for examination and comments. The committee decided to defer the case and to re-list the case on 15.11.2011.

S.No.318

Case No. A/R-28	M/s. Brakes India	HQF.No.01/80/050/01124/AM08/DES.I	Lic. No. & date
Meeting No.14/12	Limited, Chennai	RA.F.No.04/24/040/00263/AM08	0410093871
Date: 04.10.2011		Revision of norms	dt.15.02.2008

The Committee noted that a deficiency letter has been sent to the firm on 23.09.2011 to furnish the requisite information. It is therefore decided to await the firm's reply and to re-list the case on 15.11.2011.

S.No.319

Case No. A/R-29	M/s. The Saraswati	HQF.No.01/80/050/00006/AM11/DES.I	Lic. No. & date
Meeting No.14/12	Industrial Syndicate	RA.F.No.05/24/040/00532/AM10	0510261713
Date: 04.10.2011	Ltd.,	Revision of norms	dt.05.04.2010

The Committee noted that the firm's reply has been sent to DIPP on 02.09.2011 for examination and comments. The committee decided to defer the case and to re-list the case on 15.11.2011.

S.No.320

Case No. A/R-31	M/s. Kern-Liebers	HQF.No.01/80/050/01630/AM09/DES.I	Lic. No. & date
Meeting No.14/12	Springs & Stampings	RA.F.No.07/24/040/00531/AM09	0710062052
Date: 04.10.2011	Pvt. Ltd., Kamataka	Revision of norms	dt.26.12.2008

The Committee decided to forward a copy of firm's reply dated 30.09.2011 to DHI for examination and comments. The case may be re-listed on 15.11.2011.

S.No.321

Case No. A/R-35	M/s. Motherson Sumi	HQF.No.01/80/050/00319/AM09/DES.I	Lic. No. & date
Meeting No.14/12	Systems Ltd., New	RA.F.No.05/24/040/00821/AM08	0510215301
Date: 04.10.2011	Delhi	Ratification of norms	dt.22.01.2008

The Committee noted the written comments of DHI received vide their U.O. Note No.3(61)10-TSW(B)511 dated 14.09.2011 and decided to consider them in the next meeting to be held on 15.11.2011.

S.No.322

Case No. A/R-37	M/s. Bharat Heavy	HQF.No.01/80/050/00143/AM11/DES.I	Lic. No. & date
Meeting No.14/12	Electricals Ltd.,	RA.F.No.61/24/040/00016/AM11	6110000447
Date: 04.10.2011	Haridwar	Revision of norms	dt.13.05.2010

The representative of the DHI informed the Committee that the case is under examination. The Committee, therefore, decided to defer the case and to re-list the case on 15.11.2011.

S.No.323

Case No. A/R-38	M/s. Bharat Heavy	HQF.No.01/80/050/00184/AM10/DES.I	Lic. No. & date
Meeting No.14/12	Electricals Ltd.,	RA.F.No.61/24/040/00012/AM10	6110000320
Date: 04.10.2011	Haridwar	Revision of norms	dt.19.06.2009

The representative of the DHI informed the Committee that the case is under examination. The Committee, therefore, decided to defer the case and to re-list the case on 15.11.2011.

S.No.324

Case No. A/R-39	M/s. The Saraswati	HQF.No.01/80/050/00828/AM10/DES.I	Lic. No. & date
Meeting No.14/12	Industrial Syndicate	RA.F.No.05/24/040/00517/AM10	0510260519
Date: 04.10.2011	Ltd., New Delhi	Revision of norms	dt.15.03.2010

The representative of the DIPP informed the Committee that the case is under examination. The Committee, therefore, decided to defer the case and to re-list the case on 15.11.2011.

S.No.325

Case No. A/R-41	M/s. Motherson Sumi	HQF.No.01/80/050/00850/AM10/DES.I	Lic. No. & date
Meeting No.14/12	Systems Ltd., New	RA.F.No.05/24/040/00535/AM10	0510261287
Date: 04.10.2011	Delhi	Ratification of norms	dt.26.03.2010

The Committee noted the written comments of DHI received vide their U.O. Note No.3(61)10-TSW(B)511 dated 14.09.2011 and decided to consider them in the next meeting to be held on 15.11.2011.

S.No.326

Case No. A/R-42	M/s. Atlas Copco	HQF.No.01/80/162/00692/AM11/DES.I	Lic. No. & date
Meeting No.14/12	(India) Ltd., Pune	RA.F.No.03/24/042/00304/AM03	0310193616
Date: 04.10.2011		Ratification of norms	dt.07.04.2003

As per the written comments of DIPP received vide their U.O. Note dated 03.10.2011, the Committee decided to ratify the norms in respect of the subject advance authorization as per GN-4 for Engineering Products on net to net basis with accountability clause.

The RLA may take necessary action accordingly.

S.No.327

Case No. A/R-46	M/s. Bharat Heavy	HQF.No.01/80/050/00183/AM10/DES.I	Lic. No. & date
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Meeting No.14/12	Electricals	LTd.,	RA.F.No.09/24/040/00051/AM10	0910038039
Date: 04.10.2011	Hyderabad		Amendment of norms	dt.28.05.2009

As per the written comments of DHI received vide their U.O. Note No.3(42)10-TSW(B)537 dated 15.09.2011, the Committee decided to ratify the norms in respect of the subject advance authorization as under:-

1. Import item No. 17 is "GT Components" which contains the following items of the Gas Turbine:-
 - (i) Lower Plenum Section Package.
 - (ii) Lower Plenum Section Package.
 - (iii) Upper Plenum Section Package.
 - (iv) Upper Plenum Section Package.
 - (v) Removable Centre Panel Package
 - (vi) Lower Inlet Extension Package.
 - (vii) Upper Inlet Extension Package.
 - (viii) Lower Cone Section Package
 - (ix) Upper Cone Section Package
 - (x) Support Steel Package
 - (xi) Transition Duct Package
 - (xii) Accessories Ladder Package
2. The above details are to be incorporated in the license and their import is allowed under GN-4.
3. The description of item to be amended to "Flange to Flange Inlet section of GT" and incorporated in the license.

The RLA may take necessary action accordingly.

S.No.328

Case No. A/R-67	M/s. Metso Power India Pvt. Ltd., Chennai	HQF.No.01/80/050/00508/AM11/DES.I	Lic. No. & date
Meeting No.14/12		RA.F.No.04/24/040/00195/AM11	0410118269
Date: 04.10.2011		Ratification of norms	dt.25.10.2010

The representative of the DHI informed the Committee that the case is under examination. The Committee, therefore, decided to defer the case and to re-list the case on 15.11.2011.

S.No.329

Case No. A/R-68	M/s. GEA BGR Energy System India Ltd., Chennai	HQF.No.01/80/050/01097/AM08/DES.I	Lic. No. & date
Meeting No.14/12		RA.F.No.04/24/040/00325/AM08	0410092981
Date: 04.10.2011		Ratification of norms	dt.02.01.2008

As per DHI's U.O. Note No. 3(74)/10-TSW(B)/589 dated 03.09.2011 the Committee decided to ask the firm to submit the part name and calculation for item at Sl. No. 2, 4 & 12 of the calculation statement given. The case may be re-listed on 15.11.2011.

S.No.330

Case No. A/R-69	M/s. Godrej & Boyce Mfg. Co. Ltd., Mumbai	HQF.No.01/80/050/00960/AM08/DES.I	Lic. No. & date
Meeting No.14/12		RA.F.No.03/94/040/00564/AM08	0310441981
Date: 04.10.2011		Ratification of norms	dt.06.09.2007

The Committee deliberated the written comments received from the DHI vide their U.O. Note No. 3(75)/08-TSW(B)/585 dated 28.09.2011 and decided that the description of import item No. 1 & 2 to be revised as "Forged Flanges (Finished)".

The R.A. may take necessary action accordingly.

S.No.331

Case No. A/R-70	M/s. Kern-Liebers Springs & Stampings Pvt. Ltd., Tumkur	HQF.No.01/80/050/00593/AM09/DES.I	Lic. No. & date
Meeting No.14/12		RA.F.No.07/24/040/00008/AM09	0710057064
Date: 04.10.2011		Revision of norms	dt.23.04.2008

The Committee noted the request of DHI received vide their U.O. Note No. 3(46)/08-TSW(B)/564 dated 21.08.2011 for details/background of the case and decided to send a copy of the application; D.L. and reply to Deficiency Letter earlier submitted by the firm to DHI for examination & comments. The case may be re-listed on 15.11.2011.

S.No.332

Case No. A/R-72	M/s. Sartorius Stedim India Pvt. Ltd.,	HQF.No.01/80/050/00762/AM11/DES.I	Lic. No. & date
Meeting No.14/12		RA.F.No.07/24/040/00423/AM11	0710076901
Date: 04.10.2011		Revision of norms	dt.25.01.2011

As per the written comments of DIPP received vide their U.O. Note dated 3.10.2011, the Committee decided to ratify the norms in respect of the subject advance authorization as under:-

1. Net Empty weights of 1500 Kgs., 2500 Kgs., 7000 Kgs., 4250 Kgs. & 8500 Kgs., to be specified with the quantities of export products at S.No. 1, 2, 3, 4 & 5 respectively.
2. Word "Relevant" to be prefixed with the description of import items at Sl. No. 1 to 6, 82 to 86 & 98 to 100.
3. Quantities of import items at Sl. No. 1, 2 & 3 to be allowed as 1493 Kgs., 756 Kgs. & 5291 Kgs. respectively inclusive of 5 % wastage
4. Quantity of import item at Sl. Nos. 4 to be allowed as 5 Nos. on net to net However, duty free weight of the item may be restricted to 26.4 Kgs. inclusive of 36 % wastage after 20 % recovery.
5. Quantity of import item at Sl. Nos. 5 to be allowed as 1 No. on net to net However, duty free weight of the item to be restricted to 76.9 Kgs. inclusive of 65 % wastage after 20 % recovery.
6. Quantity of import item at Sl. Nos. 6 to be allowed as 3 Nos. on net to net However, duty free weight of the item to be restricted to 213.5 Kgs. inclusive of 24 % wastage after 20 % recovery.
7. Quantities of import items from Sl. Nos. 82 to 86 to be allowed as 1.02 Mtr./ Mtr. content in the export products.

8. Quantity of import item at Sl. No 98 to be allowed as applied for i.e. 71 Kgs. inclusive of 0.5 % wastage.
9. Quantity of import item at Sl. No 99 to be allowed as applied for i.e. 180 Kgs. inclusive of 1 % wastage.
10. Quantity of import item at Sl. No 100 to be allowed as 246 Kgs. inclusive of 2 % wastage.
11. Rest of the import items at Sl. No 7 to 81, 87 to 97 & 101 to 121 to be allowed on net to net basis with accountability clause.

The RLA may take necessary action accordingly.

S.No.333

Case No. A/R-73	M/s. Zenith Precision Pvt. Ltd., Bangalore	HQF.No.01/80/050/00376/AM11/DES.I	Lic. No. & date
Meeting No.14/12		RA.F.No.07/24/040/00206/AM11	0710073875
Date: 04.10.2011		Revision of norms	dt.27.08.2010

The Committee noted the deficiency raised by DC(MSME) vide their U.O. Note No. 30(142)2010-ME dated 09.09.2011 and decided to seek the clarification/details from the firm. The case may be re-listed on 15.11.2011.

S.No.334

Case No. A/R-94	M/s. GEA BGR Energy System India Ltd., Chennai	HQF.No.01/80/050/01098/AM08/DES.I	Lic. No. & date
Meeting No.14/12		RA.F.No.04/24/040/00324/AM08	0410092979
Date: 04.10.2011		Revision of norms	dt.02.01.2008

The Committee noted that the firm's representation has been sent to DHI on 19.09.2011 for examination and comments. The committee decided to defer the case and to re-list the case on 15.11.2011.

S.No.335

Case No. A/R-95	M/s. Botil Oil Tools India Pvt. Ltd., New Delhi	HQF.No.01/80/050/00875/AM09/DES.I	Lic. No. & date
Meeting No.14/12		RA.F.No.05/24/040/00327/AM09	0510225643
Date: 04.10.2011		Amendment of norms of norms	dt.18.08.2008

The Committee noted that the firm's representation has been sent to DHI on 19.09.2011 for examination and comments. The committee decided to defer the case and to re-list the case on 15.11.2011.

S.No.336

Case No. A/R-96	M/s. Ingersoll Rand (India) Ltd., Mumbai	HQF.No.01/80/050/00040/AM12/DES.I	Lic. No. & date
Meeting No.14/12		RA.F.No.03/94/040/01139/AM11	0310623959
Date: 04.10.2011		Amendment of norms of norms	dt.29.03.2011

As per the written comments of DIPP received vide their U.O. Note dated 03.10.2011, the Committee decided to modify the norms in respect of the subject advance authorization as under:-

Net weight of "Vacuum Pumps, Model V255" to be corrected as 7.47 MT.

The RLA may take necessary action accordingly.

S.No.337

Case No. A/R-97	M/s. Brakes India Ltd., Chennai	HQF.No.01/80/050/01072/AM04/DES.I	Lic. No. & date
Meeting No.14/12		RA.F.No.04/24/040/00203/AM04	0410050733
Date: 04.10.2011		Amendment of norms of norms	dt.18.12.2003

The Committee noted that the firm's representation has been sent to DHI on 21.09.2011 for examination and comments. The committee decided to defer the case and to re-list the case on 15.11.2011.

The Committee noted that the following cases have been sent to DHI for examination and comments. In view of the large no. of cases, the Committee decided to hold a separate meeting of Norms Committee to consider the following cases:-

S.No.338

Case No. A/R-82	M/s. Bharat Heavy Electricals Ltd., Trichirapallil	HQF.No.01/80/050/00371/AM11/DES.I	Lic. No. & date
Meeting No.14/12		RA.F.No.04/24/040/00111/AM11	0410116559
Date: 04.10.2011		Fixation of Norms	dt.24.08.2010

S.No.339

Case No. A/R-83	M/s. Bharat Heavy Electricals Ltd., Hyderabad	HQF.No.01/80/050/00054/AM10/DES.I	Lic. No. & date
Meeting No.14/12		RA.F.No.09/24/040/00536/AM10	0910041410
Date: 04.10.2011		Fixation of Norms	dt.23.03.2010

S.No.340

Case No. A/R-84	M/s. Bharat Heavy Electricals Ltd., Hyderabad	HQF.No.01/80/050/00182/AM10/DES.I	Lic. No. & date
Meeting No.14/12		RA.F.No.09/24/040/00048/AM10	0910038038
Date: 04.10.2011		Fixation of Norms	dt.28.05.2009

S.No.341

Case No. A/R-85	M/s. Bharat Heavy Electricals Ltd., Tiruchirapalli	HQF.No.01/80/050/00207/AM11/DES.I	Lic. No. & date
Meeting No.14/12		RA.F.No.04/24/040/00060/AM11	0410114911
Date: 04.10.2011		Fixation of Norms	dt.24.06.2010

S.No.342

Case No. A/R-86	M/s. Bharat Heavy Electricals Ltd., Hyderabad	HQF.No.01/80/050/01661/AM09/DES.I	Lic. No. & date
Meeting No.14/12		RA.F.No.09/24/040/00377/AM09	0910036659
Date: 04.10.2011		Fixation of Norms	dt.09.01.2009

S.No.343

S.No.343

Case No. A/R-87	M/s. Bharat Heavy Electricals Ltd.,	HQF.No.01/80/050/00043/AM11/DES.I	Lic. No. & date
Meeting No.14/12	Hyderabad	RA.F.No.09/24/040/00552/AM10	0910041731
Date: 04.10.2011		Fixation of Norms	dt.20.04.2010

S.No.344

Case No. A/R-88	M/s. Bharat Heavy Electricals Ltd.,	HQF.No.01/80/050/01436/AM08/DES.I	Lic. No. & date
Meeting No.14/12	Hyderabad	RA.F.No.09/24/040/00556/AM07	0910030003
Date: 04.10.2011		Fixation of Norms	dt.16.04.2007

S.No.345

Case No. A/R-89	M/s. Bharat Heavy Electricals Ltd.,	HQF.No.01/80/050/00055/AM10/DES.I	Lic. No. & date
Meeting No.14/12	Hyderabad	RA.F.No.09/24/040/00510/AM07	0910041253
Date: 04.10.2011		Fixation of Norms	dt.09.03.2010

S.No.346

Case No. A/R-90	M/s. Bharat Heavy Electricals Ltd.,	HQF.No.01/80/050/01784/AM09/DES.I	Lic. No. & date
Meeting No.14/12	Hyderabad	RA.F.No.09/24/040/00408/AM09	0910037050
Date: 04.10.2011		Fixation of Norms	dt.12.02.2009

S.No.347

Case No. A/R-91	M/s. Bharat Heavy Electricals Ltd.,	HQF.No.01/80/050/00404/AM11/DES.I	Lic. No. & date
Meeting No.14/12	Hyderabad	RA.F.No.09/24/040/00155/AM11	0910042828
Date: 04.10.2011		Fixation of Norms	dt.22.07.2010

S.No.348

Case No. A/R-92	M/s. Bharat Heavy Electricals Ltd.,	HQF.No.01/80/050/00403/AM11/DES.I	Lic. No. & date
Meeting No.14/12	Hyderabad	RA.F.No.09/24/040/00087/AM11	0910042297
Date: 04.10.2011		Fixation of Norms	dt.11.06.2010

S.No.349

Case No. A/R-98	M/s. Bharat Heavy Electricals Ltd.,	HQF.No.01/80/050/00573/AM11/DES.I	Lic. No. & date
Meeting No.14/12	Hyderabad	RA.F.No.09/24/040/00223/AM11	0910043468
Date: 04.10.2011		Fixation of Norms	dt.09.09.2010

S.No.350

Case No. A/R-99	M/s. Bharat Heavy Electricals Ltd.,	HQF.No.01/80/050/00739/AM10/DES.I	Lic. No. & date
Meeting No.14/12	Hyderabad	RA.F.No.09/24/040/00267/AM10	0910039619
Date: 04.10.2011		Fixation of Norms	dt.15.10.2009

S.No.351

Case No. A/R-100	M/s. Bharat Heavy Electricals Ltd.,	HQF.No.01/80/050/00052/AM11/DES.I	Lic. No. & date
Meeting No.14/12	Hyderabad	RA.F.No.09/24/040/00423/AM10	0910040811
Date: 04.10.2011		Fixation of Norms	dt.03.02.2010

S.No.352

Case No. A/R-101	M/s. Bharat Heavy Electricals Ltd.,	HQF.No.01/80/050/00720/AM11/DES.I	Lic. No. & date
Meeting No.14/12	Chennai	RA.F.No.04/24/040/00233/AM11	0410119698
Date: 04.10.2011		Fixation of Norms	dt.13.12.2010

S.No.353

Case No. A/R-102	M/s. Bharat Heavy Electricals Ltd.,	HQF.No.01/80/050/01191/AM09/DES.I	Lic. No. & date
Meeting No.14/12	Chennai	RA.F.No.04/24/040/00280/AM09	0410035658
Date: 04.10.2011		Fixation of Norms	dt.16.10.2008

S.No.354

Case No. A/R-103	M/s. Bharat Heavy Electricals Ltd.,	HQF.No.01/80/050/00451/AM10/DES.I	Lic. No. & date
Meeting No.14/12	Tiruchirapalli	RA.F.No.04/24/040/00161/AM10	0410108588
Date: 04.10.2011		Fixation of Norms	dt.15.10.2009

S.No.355

Case No. A/R-104	M/s. Bharat Heavy Electricals Ltd.,	HQF.No.01/80/050/00388/AM10/DES.I	Lic. No. & date
Meeting No.14/12	Hyderabad	RA.F.No.09/24/040/00151/AM10	0910039051
Date: 04.10.2011		Fixation of Norms	dt.20.08.2008

S.No.356

Case No. A/R-105	M/s. Bharat Heavy Electricals Ltd.,	HQF.No.01/80/050/00752/AM10/DES.I	Lic. No. & date
Meeting No.14/12	Hyderabad	RA.F.No.09/24/040/00356/AM10	0910040183
Date: 04.10.2011		Fixation of Norms	dt.07.12.2009

S.No.357

Case No. A/R-106	M/s. Bharat Heavy Electricals Ltd.,	HQF.No.01/80/050/00740/AM10/DES.I	Lic. No. & date
Meeting No.14/12	Hyderabad	RA.F.No.09/24/040/00215/AM10	0910039330
Date: 04.10.2011		Fixation of Norms	dt.22.09.2009

S.No.358

Case No. A/R-107	M/s. Bharat Heavy Electricals Ltd.,	HQF.No.01/80/050/00078/AM06/DES.I	Lic. No. & date
Meeting No.14/12	Chennai	RA.F.No.04/24/042/00102/AM05	0410069858
Date: 04.10.2011		Fixation of Norms	dt.25.04.2005

S.No.359

Case No. A/R-108	M/s. Bharat Heavy Electricals Ltd., Ranipet	HQF.No.01/80/050/00494/AM08/DES.I	Lic. No. & date
Meeting No.14/12		RA.F.No.04/24/040/00201/AM08	041001443
Date: 04.10.2011		Fixation of Noms	dt.09.10.2007

S.No.360

Case No. A/R-109	M/s. Bharat Heavy Electricals Ltd., Hyderabad	HQF.No.01/80/050/00242/AM11/DES.I	Lic. No. & date
Meeting No.14/12		RA.F.No.09/24/040/00114/AM11	0910042665
Date: 04.10.2011		Fixation of Noms	dt.08.07.2010

S.No.361

Case No. A/R-110	M/s. Bharat Heavy Electricals Ltd., Hyderabad	HQF.No.01/80/050/00497/AM10/DES.I	Lic. No. & date
Meeting No.14/12		RA.F.No.09/24/040/00197/AM10	0910039077
Date: 04.10.2011		Fixation of Noms	dt.27.08.2009

S.No.362

Case No. A/R-111	M/s. Bharat Heavy Electricals Ltd., Tiruchirapalli	HQF.No.01/80/050/00659/AM10/DES.I	Lic. No. & date
Meeting No.14/12		RA.F.No.04/24/040/00240/AM10	0410110329
Date: 04.10.2011		Fixation of Noms	dt.22.12.2009

S.No.363

Case No. A/R-112	M/s. Bharat Heavy Electricals Ltd., Noida	HQF.No.01/80/050/00575/AM10/DES.I	Lic. No. & date
Meeting No.14/12		RA.F.No.05/23/040/00117/AM10	0510253818
Date: 04.10.2011		Fixation of Noms	dt.02.12.2009

S.No.364

Case No. A/R-113	M/s. Bharat Heavy Electricals Ltd., Tiruchirapalli	HQF.No.01/80/050/00607/AM10/DES.I	Lic. No. & date
Meeting No.14/12		RA.F.No.04/24/040/00202/AM10	0410109872
Date: 04.10.2011		Fixation of Noms	dt.02.12.2009

S.No.365

Case No. A/R-114	M/s. Bharat Heavy Electricals Ltd., Hyderabad	HQF.No.01/80/050/00387/AM10/DES.I	Lic. No. & date
Meeting No.14/12		RA.F.No.09/24/040/99455/AM09	0910037412
Date: 04.10.2011		Fixation of Noms	dt.17.03.2009

S.No.366

Case No. A/R-115	M/s. Bharat Heavy Electricals Ltd., Hyderabad	HQF.No.01/80/050/01580/AM09/DES.I	Lic. No. & date
Meeting No.14/12		RA.F.No.09/24/040/00351/AM09	0910036322
Date: 04.10.2011		Fixation of Noms	dt.16.12.2008

S.No.367

Case No. A/R-116	M/s. Bharat Heavy Electricals Ltd., Trichirapalli	HQF.No.01/80/050/00641/AM10/DES.I	Lic. No. & date
Meeting No.14/12		RA.F.No.04/24/040/00223/AM10	0410110394
Date: 04.10.2011		Fixation of Noms	dt.23.12.2009

S.No.368

Case No. A/R-117	M/s. Bharat Heavy Electricals Ltd., Noida	HQF.No.01/80/050/00088/AM10/DES.I	Lic. No. & date
Meeting No.14/12		RA.F.No.05/24/040/00732/AM09	0510241368
Date: 04.10.2011		Fixation of Noms	dt.13.05.2009

S.No.369

Case No. A/R-118	M/s. Bharat Heavy Electricals Ltd., Hyderabad	HQF.No.01/80/050/00495/AM11/DES.I	Lic. No. & date
Meeting No.14/12		RA.F.No.09/24/040/00169/AM11	0910043002
Date: 04.10.2011		Fixation of Noms	dt.06.08.2010

S.No.370

Case No. A/R-119	M/s. Bharat Heavy Electricals Ltd., Hyderabad	HQF.No.01/80/050/00494/AM11/DES.I	Lic. No. & date
Meeting No.14/12		RA.F.No.09/24/040/00176/AM11	0910043125
Date: 04.10.2011		Fixation of Noms	dt.17.08.2010

S.No.371

Case No. A/R-120	M/s. Bharat Heavy Electricals Ltd., Hyderabad	HQF.No.01/80/050/00176/AM10/DES.I	Lic. No. & date
Meeting No.14/12		RA.F.No.09/24/040/00473/AM09	0910037585
Date: 04.10.2011		Fixation of Noms	dt.31.03.2009

S.No.372

Case No. A/R-121	M/s. Bharat Heavy Electricals Ltd., Hyderabad	HQF.No.01/80/050/00053/AM11/DES.I	Lic. No. & date
Meeting No.14/12		RA.F.No.09/24/040/00506/AM10	0910041252
Date: 04.10.2011		Fixation of Noms	dt.09.03.2010

S.No.373

Case No. A/R-122	M/s. Bharat Heavy Electricals Ltd.,	HQF.No.01/80/050/01505/AM09/DES.I	Lic. No. & date
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Meeting No.14/12	Hyderabad	RA.F.No.09/24/040/00324/AM09	0910036139
Date: 04.10.2011		Fixation of Norms	dt.01.12.2008

S.No.374

Case No. A/R-123	M/s. Bharat Heavy Electricals Ltd., Haridwar	HQF.No.01/80/050/00837/AM09/DES.I	Lic. No. & date
Meeting No.14/12		RA.F.No.61/24/040/00028/AM09	6110000209
Date: 04.10.2011		Fixation of Norms	dt.08.08.2008

S.No.375

Case No. A/R-124	M/s. Bharat Heavy Electricals Ltd., Noida	HQF.No.01/80/050/00678/AM10/DES.I	Lic. No. & date
Meeting No.14/12		RA.F.No.61/24/040/00116/AM10	0510253815
Date: 04.10.2011		Fixation of Norms	dt.02.12.2009

S.No.376

Case No. A/R-125	M/s. Bharat Heavy Electricals Ltd., Tiruchirapalli	HQF.No.01/80/050/00585/AM11/DES.I	Lic. No. & date
Meeting No.14/12		RA.F.No.04/24/040/00214/AM11	0410119184
Date: 04.10.2011		Fixation of Norms	dt.25.11.2010

S.No.377

Case No. A/R-126	M/s. Bharat Heavy Electricals Ltd., Chennai	HQF.No.01/80/050/00077/AM06/DES.I	Lic. No. & date
Meeting No.14/12		RA.F.No.04/24/040/00101/AM05	0410069856
Date: 04.10.2011		Fixation of Norms	dt.25.04.2005

S.No.378

Case No. A/R-127	M/s. Bharat Heavy Electricals Ltd., Tiruchirapalli	HQF.No.01/80/050/00004/AM04/DES.I	Lic. No. & date
Meeting No.14/12		RA.F.No.04/24/042/00044/AM04	0410056010
Date: 04.10.2011		Fixation of Norms	dt.16.04.2004

S.No.379

Case No. A/R-128	M/s. Bharat Heavy Electricals Ltd., Hyderabad	HQF.No.01/80/050/00180/AM10/DES.I	Lic. No. & date
Meeting No.14/12		RA.F.No.09/24/040/00004/AM10	0910037842
Date: 04.10.2011		Fixation of Norms	dt.06.05.2009

S.No.380

Case No. A/R-129	M/s. Bharat Heavy Electricals Ltd., Haridwar	HQF.No.01/80/050/00537/AM09/DES.I	Lic. No. & date
Meeting No.14/12		RA.F.No.61/24/040/00029/AM09	6110000255
Date: 04.10.2011		Fixation of Norms	dt.05.12.2008

S.No.381

Case No. A/R-130	M/s. Bharat Heavy Electricals Ltd., Noida	HQF.No.01/80/050/00575/AM10/DES.I	Lic. No. & date
Meeting No.14/12		RA.F.No.05/23/040/00117/AM10	0510253818
Date: 04.10.2011		Fixation of Norms	dt.02.12.2009

S.No.382

Case No. A/R-131	M/s. Bharat Heavy Electricals Ltd., Noida	HQF.No.01/80/050/00678/AM10/DES.I	Lic. No. & date
Meeting No.14/12		RA.F.No.05/23/040/00116/AM10	0510253815
Date: 04.10.2011		Fixation of Norms	dt.02.12.2009

S.No.383

Case No. A/R-132	M/s. Bharat Heavy Electricals Ltd., Haridwar	HQF.No.01/80/050/00608/AM09/DES.I	Lic. No. & date
Meeting No.14/12		RA.F.No.61/24/040/00034/AM09	6110000253
Date: 04.10.2011		Fixation of Norms	dt.05.12.2008

S.No.384

Case No. A/R-133	M/s. Kone Elevator India Pvt. Ltd., Chennai	HQF.No.01/80/050/00725/AM11/DES.I	Lic. No. & date
Meeting No.14/12		RA.F.No.04/24/040/00227/AM11	0410119695
Date: 04.10.2011		Amendment of Norms	dt.13.12.2010

The Committee noted that the firm's representation has been sent to DIPF on 27.09.2011 for examination and comments. The Committee deliberated the details of the representation and decided to clarify the firm as under:-

- (i) Regarding the word 'relevant', it is clarified that import item at Sl. No. 22 & 23 is required to be of same grade and thickness as contained in export product
- (ii) Regarding Sl. No. 4 & 5, firm may be asked to clarify constituents of sets.

The case may be re-listed on 15.11.2011.

S.No.85

Case No.C-35	M/s. Panch Ratna Fastners (P). Ltd;	HQ F.No.01/80/162/1316/AM09/DES.I	
Meeting No.14/12			
Date: 04.10.2011		Alleged swindling of several crores of Govt. revenue –DEPB.	

The Committee directed to examined the case on file and to re-list the case on 15.11.2011.

Sl.No.86

Case No. C - 16	M/s. Birla Precision Technologies Ltd., Aurangabad	HQ F.No.01/80/162/00608/AM11/ DES-I
Meeting No.14/12		Fixation of input output norms for the export product "Tool Holder" in respect of 100% EOU
Date: 04.10.2011		

The Committee decided to forward a copy of firm's reply dated 29.09.2011 to DHI and to re-list the on case15.11.2011.

Sl.No.87

Case No.C-01	M/s. Sneema Hal Aerospace LTD.,	HQ F.No.01/80/162/00681/AM11/DES.I
Meeting No.14/12		
Date: 04.10.2011		Fixation of SION for Export Product "(Fluid System) – Air Crafts Part.

The representative of the DC(MSME) informed the Committee that the case is under examination. The Committee, therefore, decided to defer the case and to re-list the case on 15.11.2011

Sl.No.88

Case No.C-11	M/s. Tata Autocomp Systems Ltd., Pune	HQ F.No.01/80/162/00348/AM12/DES.I
Meeting No.14/12		
Date: 04.10.2011		Clarification sought as to whether various Engineering Products covered under the various DEPB entries – reg.

The Committee observed that the firm has not replied to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice. The case may be re-listed on 15.11.2011.

Sl.No.89

Case No.C-12	M/s. Ultra Engineers, Pune	HQ F.No.01/80/162/00247/AM12/DES.I
Meeting No.14/12		
Date: 04.10.2011		Fixation of wastage norms for "Special Brand Rate Duty Draw Back" against deemed export .

The Committee decided to forward complete application to DIPP and to re-list the case on 15.11.2011.

Sl.No.90

Case No.C-13	M/s. Ultra Engineers, Pune	HQ F.No.01/80/162/00246/AM12/DES.I
Meeting No.14/12		
Date: 04.10.2011		Fixation of wastage norms for "Special Brand Rate Duty Draw Back" against deemed export .

The Committee decided to forward complete application to DIPP and to re-list the case on 15.11.2011.

Sl.No.91

Case No.C-14	M/s. Ultra Engineers, Pune	HQ F.No.01/80/162/00245/AM12/DES.I
Meeting No.14/12		
Date: 04.10.2011		Fixation of wastage norms for "Special Brand Rate Duty Draw Back" against deemed export .

The Committee noted that complete of application is being forwarded to DIPP on 05.10.2011 and to re-list the case on 15.11.2011.

Sl.No.92

Case No.C-15	M/s. Ultra Engineers, Pune	HQ F.No.01/80/162/00248/AM12/DES.I
Meeting No.14/12		
Date: 04.10.2011		Fixation of wastage norms for "Special Brand Rate Duty Draw Back" against deemed export .

The representative of the DIPP informed the Committee that the case is under examination. The Committee, therefore, decided to defer the case and to re-list the case on 15.11.2011.

Sl.No.93

Case No.C-16	M/s. Ultra Engineers, Pune	HQ F.No.01/80/162/00243/AM12/DES.I
Meeting No.14/12		
Date: 04.10.2011		Fixation of wastage norms for "Special Brand Rate Duty Draw Back" against deemed export .

The representative of the DIPP informed the Committee that the case is under examination. The Committee, therefore, decided to defer the case and to re-list the case on 15.11.2011.

Sl.No.94

Case No.C-17	M/s. Ultra Engineers, Pune	HQ F.No.01/80/162/00244/AM12/DES.I
Meeting No.14/12		
Date: 04.10.2011		Fixation of wastage norms for "Special Brand Rate Duty Draw Back" against deemed export .

The representative of the DIPP informed the Committee that the case is under examination. The Committee, therefore, decided to defer the case and to re-list the case on 15.11.2011.

Sl.No.95

Case No.C-22	M/s. Inoxpa India Pvt. Ltd., Pune	HQ F.No.01/80/162/00366 /AM12/DES.I
Meeting No.14/12		
Date: 04.10.2011		Request for fixation of input output norms in respect of EOUs for the export product "(1) Centrifugal Pumps and Parts thereof (2) Industrial Valves Viz; Butterfly & Ball Valves; (3) Other components required for Food, Dairy, Cosmetic & Pharmaceuticals Industries viz; Tubes Fittings, Flanges, Unions, Joints & bend".

The Committee noted that the firm application has been sent to DIPP on 26.08.2011 for examination and comments. The committee decided to defer the case and to re-list

The Committee noted that the firm application has been sent to DIPP on 20.08.2011 for examination and comments. The Committee decided to defer the case and to re-list the case on 15.11.2011

S.No.96

Case No.C-23	M/s. Shakti	HQ F.No.01/80/162/00372 /AM12/DES.I
Meeting No.14/12	Pumps (India)	
Date: 04.10.2011	Ltd.,	Clarification sought as to whether DEPB benefits is available on export product "Submersible Motors".

The Committee noted the written comments of DIPP received vide their U.O. Note No. dated 03.10.2011 and decided to examine the case on file & consider the case in the next meeting. The case may be re-listed on 15.11.2011.

S.No.97

Case No.C-24	M/s. Indo	HQ F.No.01/80/162/00532 /AM12/DES.I
Meeting No.14/12	Schottle Auto	
Date: 04.10.2011	Parts Pvt. Ltd.,	Request for fixation of input output norms in respect of 100% EOUs for the export product "Central Housing Cover; Collar Thrust; Coupling Injector Plunger Assembly; Fitting High Pressure Fuel; Guide Pin; Housing Injector Spring; Link Injector Plunger; Plunger Tappet; Sleeve; Spool; Bushing; Oil Seal Plate etc."

The Committee noted that a deficiency letter has been sent to the firm on 23.09.2011 to furnish the requisite information. It is therefore decided to await the firm's reply and to re-list the case on 15.11.2011.
